

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 24/81-ALC2/2019 DATED 18.03.2020**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 24/81 of Norms Committee-II for the year 2019-20 held on 18.03.2020 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri B. C. Nayak, D.O.	DHI
2.	Shri Devendra Kumar Saini, Asstt. DG	DoT
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

- i. Minutes of Meeting No. 22/81 held on 19.02.2020 were circulated among all the members of the Committee on 04.03.2020. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 11.03.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 24/81-ALC2/2019

MEETING DATE: 18.03.2020

1	Case No.:1/23/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	

Decision: The Committee considered the case as per agenda and noted that the case was referred to PIC on 21.01.2020 for taking decision on the matter. However, decision of PIC is still awaited. Hence, the Committee decided to wait for the decision of PIC.

The case stands deferred.

Case No.: 10/11/81-ALC2/2018	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Rejected
HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by reminders on 13.05.2019 & 13.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. RA concerned may take suitable consequential action accordingly.			

Case No.: 283/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/01001/AM19/	RLA File :10/24/040/00118/AM17/	Lic.No/Date:1010059735 15.03.2017	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information directly from the applicant Vide letter No. 17(41)/2019-IPHW dated 05.12.2019 followed by a reminder on 21.01.2020. However, no information has been received so far. Therefore, the Committee decided to remind MeitY and the applicant for expediting the comments/reply. The case stands deferred.			

Case No.:159/14/81-ALC2/2018

Party Name: TTP TECHNOLOGIES PRIVATE LIMITED

Meet No/Date:24/81-ALC2/2019
18.03.2020

Status: Approved

HQ File
:01/81/050/00877/AM19/

RLA File
:07/24/040/00191/AM18/

Lic.No/Date:0710112310
26.10.2017

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to DHI on 12.02.2020 & 13.03.2020 for examination of the case. However, no comments were received from DHI. The matter was deliberated in the meeting and the Committee decided to **fix** the ad-hoc norms **taking cue** from approved **AA No.0710112039 dated 21.08.2017** in Meeting No. 2/81-ALC2/2018 dated 29.05.2018 as under:

Export item:

ITCHS Code	Export Item	Quantity
85049010	Radiators for Transformers with Hot Dip Galvanizing Internally and Externally coated and painted made out of CRCA non-alloy steel sheets	1500000 Kg

Import items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72091720	CRCA Non Alloy Steel Sheets in coil - of a thickness of 0.5mm or more but not exceeding 1mm	As per SION C-274
2	72091620	CRCA Non Alloy Steel Sheets in coil - of a thickness exceeding 1mm but less than 3mm	As per SION C-274

3	32082090	Relevant Coating and Painting Material Inside paint/Inside coat /MICA Top Coat/MICA Base coat	2% of the FoB value of export as Misc. Item of SION C-1647
4	32089090	EP Primer/EP-Hardner/EP-Intermediate coat/Pur-Hardner Zinc Flake Primer	2% of the FoB value of export
5	38140010	Thinner/EP-Thinner/PUR-Thinner	2% of the FoB value of export as Misc. Item of SION C-1647
6	32091090	Hydroversial MICA Top coat/Base coat/Hydroversial Primer, Hydroversial Top Coat	2% of the FoB value of export
7	34031910	Hydro Anti Rost	2% of the FoB value of export
8	34029010	Hydro Wetting Agent	2% of the FoB value of export
9	72299021	Welding Wires	As per SION C-1647
10	28182090	White Aluminium Oxide	2% of the FoB value of export
11	44071100	Packing Material Pine Wood(Cut To Size Industrial Grade Heat Treat Dry Sawn)	As per General Policy for Packing Material

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

5	Case No.: 7/21/81-ALC2/2017	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant vide email dated 16.03.2020 requested for extension of date of PH due to the Coronavirus outbreak. Therefore, the Committee decided to give another date for PH in the forthcoming NC meeting. The case stands deferred.			

6	Case No.: 362/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT LTD	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 28.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

7	Case No.: 3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 03.02.2020 referred to MSME on 14.02.2020 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.			


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Case No.:2/1/81-ALC2/2018	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Approved
HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.03.2020 given by Consultant (TEC-3) considering the reply dated 11.03.2020 as under:

8	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
	73079990	Pup Joint/ Coupling Made of Carbon/ Alloy Steel	6250.000 MT	73042910	Seamless Steel Pipes	1.43 Kgs/Kg content in the export product

Note:

- Grade of imported pipes will be same as used in export product.
- Size & quantity given in reply letter dated 11.03.2020 (copy enclosed) should be incorporated by RA.

RA concerned may take suitable consequential action accordingly.

9	Case No.:82/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT LTD	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 02.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			
The case stands deferred.				

10	Case No.:87/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00805/AM19/	RLA File :07/24/040/00016/AM19/	Lic.No/Date:0710113297 17.05.2018	Action by : MeitY
	Decision: The Committee considered the case as per agenda and noted that the applicant directly sent the reply of the deficiency letter dated 03.01.2020 to MeitY on 24.02.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.			
	The case stands deferred.			

Case No.: 111/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date: 0710113582 13.07.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			
The case stands deferred.			

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12	Case No.:110/5/81-ALC2/2018	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Rejected
	HQ File :01/81/050/00318/AM19/	RLA File :03/95/040/00089/AM19/	Lic.No/Date:0310822367 17.07.2018	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 14.10.2019 followed by reminders on 18.11.2019 & 13.01.2020. It was also noted that the applicant vide email dated 15.01.2020 requested for 4-week time to furnish the reply of deficiency letter. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.				
RA concerned may take suitable consequential action accordingly.				

13	Case No.:146/5/81-ALC2/2018	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/351/2019-TSW dated 28.01.2020. (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

14	Case No.:122/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.				
The case stands deferred.				

15	Case No.:129/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.				
The case stands deferred.				

16	Case No.:5/10/81-ALC2/2018	Party Name: MODISON METALS LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Action by : DHI

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to DHI on 13.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.: 124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Action by : DHI
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 28.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.			
The case stands deferred.			

Case No.:42/10/81-ALC2/2018

Party Name: VARDHMAN IMPEX

Meet No/Date:24/81-ALC2/2019
18.03.2020

Status:
Approved

HQ File
:01/81/050/00523/AM19/

RLA File
:05/24/040/00281/AM19/

Lic.No/Date:0510407475
08.08.2018

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & Other Household Articles Made of Stainless Steel With Relevant Thickness Grade:201, Having Net Content of 51000.00 Kg of Stainless Steel	51000.000 Kg	72199090	Non-Magnetic Stainless Steel Cold Rolled Circles With Relevant Thickness Grade:201	1.10 Kgs/Kg content in the export product
73239390	Table, Kitchen & Other Household Articles Made of Stainless Steel With Relevant Thickness Grade:410	25500.000 Kg	72199090	Magnetic Stainless Steel Cold Rolled Circles With Relevant Thickness Grade:410	1.10 Kgs/Kg content in the export product

Note:

1. Grade of steel to match in import & export.
2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.
3. Export product should be of circular/oval shape only.

RA concerned may take suitable consequential action accordingly.

Case No.: 130/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.03.2020. However, no			

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reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

Case No.:105/10/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Rejected
HQ File :01/81/050/00586/AM19/	RLA File :04/24/040/00051/AM19/	Lic.No/Date:0410164657 07-09.2018	
20 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019 followed by reminders on 17.10.2019 & 13.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai.			
RA concerned may take suitable consequential action accordingly.			

Case No.:156/14/81-ALC2/2018	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
HQ File :01/81/050/00874/AM19/	RLA File :07/24/040/00162/AM19/	Lic.No/Date:0710113957 04.10.2018	
21 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.03.2020 given by consultant (TEC-3) as under:			
1. Quantity of import items at Sl. No. 1 to 28 & 33 to 37 may be allowed on net to net basis as per GN-4. 2. Quantity of import item at Sl. No. 29 may be allowed as 1.10Kgs/Kg content in the export product after 2/3rd recovery. 3. Quantity of import item at Sl. No. 30 may be allowed as 1.11Kgs/Kg content in the export product after 2/3rd recovery. 4. Quantity of import item at Sl. No. 31 may be allowed as 1.12Kgs/Kg content in the export product after 2/3rd recovery. 5. Quantity of import item at Sl. No. 32 may be allowed as 1.12Kgs/Kg content in the export product after 2/3rd recovery. 6. Quantity of import item at Sl. No. 38 may be allowed as 1.14Kgs/Kg content in the export product after 2/3rd recovery. 7. Quantity of import item at Sl. No. 39 may be allowed as 1.14Kgs/Kg content in the export product after 2/3rd recovery. 8. Quantity of import item at Sl. No. 40 may be allowed as 1.15Kgs/Kg content in the export product after 2/3rd recovery. 9. Spares, if any, may be allowed as per policy for import of spares.			
RA concerned may take suitable consequential action accordingly.			

Case No.:15/11/81-ALC2/2018	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Rejected
HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	
22 Decision: The Committee considered the case as per agenda and noted that deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.11.2019 followed by a reminder on 13.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

23	Case No.:231/14/81-ALC2/2018	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00949/AM19/	RLA File :02/24/040/00142/AM19/	Lic.No/Date:0210208903 07.01.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/131/2019-TSW dated 24.02.2020. (Copy enclosed)			
	RA concerned may take suitable consequential action accordingly.			

24	Case No.:378/14/81-ALC2/2018	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination on 21.06.2019 followed by reminders on 05.09.2019, 04.12.2019 & 16.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	The case stands deferred.			

25	Case No.:257/14/81-ALC2/2018	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of the representative of DHI as under:			
	- Quantity of import items at Sl. No. 3 to 5 may be allowed as 1.02Kgs/kg content in the export product. - Quantity of rest of the import items may be allowed under GN-4 with no wastage in number & weight terms.			
	Note: Export weight given in reply dated 12.03.2020 (copy enclosed) would be incorporated in the AA by concerned RA.			
	RA concerned may take suitable consequential action accordingly.			

26	Case No.:261/14/81-ALC2/2018	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	Action by : CLA
	Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 29.01.2020 informed that their order has not been confirmed and hence, they are going to surrender the AA to CLA, New Delhi. Therefore, the Committee decided to confirm from CLA, New Delhi whether the AA has been surrendered or not.			
	The case is withdrawn.			

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27	Case No.: 263/14/81-ALC2/2018	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date: 0210208946 30.01.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 16.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

28	Case No.: 284/14/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date: 0310826973 11.02.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020 followed by a reminder on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant. The case stands deferred.			

29	Case No.: 290/14/81-ALC2/2018	Party Name: POONAM ENTERPRISES	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Rejected
	HQ File :01/81/050/01008/AM19/	RLA File :03/95/040/01088/AM19/	Lic.No/Date: 0310827051 14.02.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019 followed by reminders on 27.07.2019 & 13.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

30	Case No.: 291/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT. LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Rejected
	HQ File :01/81/050/01009/AM19/	RLA File :07/24/040/00260/AM19/	Lic.No/Date: 0710114552 14.02.2019	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.11.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

31	Case No.: 295/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01013/AM19/	RLA File :07/24/040/00267/AM19/	Lic.No/Date: 0710114562 15.02.2019	Action by : MeitY
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to			

MeitY on 16.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.

The case stands deferred.

32	Case No.: 298/14/81-ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date: 0510409688 18.02.2019	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for PH on behalf of the applicant and the applicant requested for another date of PH. Therefore, the Committee decided to give another date for PH in the forthcoming NC meeting. The case stands deferred.			

33	Case No.: 388/14/81-ALC2/2018	Party Name: AXORA RESOURCES LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date: 0210209027 28.02.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 16.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

34	Case No.: 58/2/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY)	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date: 0510409887 08.03.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME for examination of the case on 09.12.2019 followed by an ID reminder on 16.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

35	Case No.: 86/2/81-ALC2/2019	Party Name: SATURN INDUSTRIES	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/01172/AM19/	RLA File :07/24/040/00288/AM19/	Lic.No/Date: 0710114695 22.03.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by reminders on 03.12.2019 & 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			


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36	Case No.: 22/18/81-ALC2/2019	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00316/AM20/	RLA File :03/94/040/01125/AM19/	Lic.No/Date: 0310828114 02.04.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

37	Case No.: 10/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00010/AM20/	RLA File :04/24/040/00284/AM19/	Lic.No/Date: 0410165406 02.04.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 20.01.2020 for examination of the case. However, no comments have been received yet. The Committee further noted that the applicant vide email dated 13.03.2020 intimated that it has already made some exports of export item No. 1. However, due to imposition of some restriction on import to metal scrap including copper scrap by China, it is not in the position to export more. Hence, the applicant has requested to allow less quantity of export item No. 1 and some quantity of 'Refined copper Billets Cu. 99%' as indicated in the email. Therefore, the Committee decided to remind MSME for expending its comments keeping in view of the above submission of the applicant. The case stands deferred.			

38	Case No.: 1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date: 0410165474 15.04.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the applicant on 25.09.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

39	Case No.: 6/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date: 2910025392 16.04.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 16.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			


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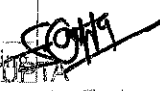
40	Case No.: 7/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date: 2910025393 16.04.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 16.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

41	Case No.: 17/3/81-ALC2/2019	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date: 3410045082 26.04.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

42	Case No.: 15/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00064/AM20/	RLA File :03/94/040/00096/AM20/	Lic.No/Date: 0310829026 14.05.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020 followed by a reminder on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant. The case stands deferred.			

43	Case No.: 28/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date: 0310829099 17.05.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020 followed by a reminder on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant. The case stands deferred.			

44	Case No.: 25/5/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date: 0410165608 17.05.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking			


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certain information as raised by DPIIT was sent to the applicant on 18.11.2019 followed by a reminder on 14.01.2020. It was also noted that the complete set of application is not available in the section. Therefore, the Committee decided to ask the applicant to furnish the requisite information along with the complete set of application.

The case stands deferred.

45	Case No.: 31/5/81-ALC2/2019	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date: 24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00080/AM20/	RLA File :09/24/040/00056/AM20/	Lic.No/Date: 0910067556 22.05.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is incomplete. Therefore, the Committee decided to seek again from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Sl. No. 2 of the Standard Deficiency Format. 2. Net weight of Silicone Rubber Compound in each of export product. The case stands deferred.			

46	Case No.: 139/14/81- ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00237/AM20/	RLA File :07/24/040/00108/AM20/	Lic.No/Date: 0710115408 09.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek following information from the applicant, as asked during personal hearing with respect to similar cases in M. No. 21/81 dated 22.01.2020, on the advice of Consultant (TEC-3): 1. Quantity of raw materials with dimensions. 2. Calculation of raw material for manufacturing product. 3. Specific use of each import items. The case stands deferred.			

47	Case No.: 143/14/81- ALC2/2019	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00241/AM20/	RLA File :07/24/040/00130/AM20/	Lic.No/Date: 0710115430 13.09.2019	Action by : MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 11.12.2019 followed by a reminder on 16.03.2020. Also, a complete set of application was again sent to MeitY on 17.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

48	Case No.: 144/14/81- ALC2/2019	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date: 24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date: 0510411850 16.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application			

has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.:145/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
HQ File :01/81/050/00243/AM20/	RLA File :07/24/040/00126/AM20/	Lic.No/Date:0710115434 16.09.2019	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.03.2020 given by Consultant (TEC-3) as under:			
49 - Quantity of import items at Sl. No. 1 to 37 & 42 to 47 may be allowed on net to net basis as per GN-4. - Quantity of import item at Sl. No. 38 may be allowed as 1.10Kgs/Kg content in the export product after 2/3rd recovery. - Quantity of import item at Sl. No. 39 may be allowed as 1.11Kgs/Kg content in the export product after 2/3rd recovery. - Quantity of import item at Sl. No. 40 may be allowed as 1.12Kgs/Kg content in the export product after 2/3rd recovery. - Quantity of import item at Sl. No. 41 may be allowed as 1.12Kgs/Kg content in the export product after 2/3rd recovery. - Spares, if any, may be allowed as per policy for import of spares.			
RA concerned may take suitable consequential action accordingly.			

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Case No.:146/14/81-ALC2/2019	Party Name: KIRPA IMPEX	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved		
HQ File :01/81/050/00244/AM20/	RLA File :05/23/040/00227/AM20/	Lic.No/Date:0510411862 17.09.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239420	Table Kitchen And Other Household Articles-Utensils Made Of Stainless Steel With Or Without Handle/ Lid / Antiskid Gasket Irrespective Of What Material The Handle / Lid /Antiskid Gasket Has Been Made Of - Made From Non Magnetic Stainless Steel (201 Grade With Thickness (Below 1.00 Mm)	51000.000 Kg	72209090	Non Magnetic Stainless Steel Circle (Grade: SS 201 And Thickness (Below 1.00 mm)	1.10 Kgs/Kg content in the export product
Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only.					
RA concerned may take suitable consequential action accordingly.					

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51	Case No.:148/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Action by : Section
	Decision: The Committee considered the case as per the agenda. The Committee noted that one similar case had already been referred to Consultant (TEC-3). However, during the meeting, representative of DHI commented that either both the cases should be referred to DHI or to Consultant (TEC-3). As one case was already referred to Consultant (TEC-3), keeping in view the comment of representative of DHI, the committee decided to refer the case also to Consultant (TEC-3) for examination & comments. The case stands deferred.			

52	Case No.:149/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

53	Case No.:151/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

54	Case No.:152/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

55	Case No.:153/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00251/AM20/	RLA File :03/95/040/00607/AM20/	Lic.No/Date:0310831699 23.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 06.01.2020 followed by a			

reminder on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant.

The case stands deferred.

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Case No.: 154/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Approved																				
HQ File :01/81/050/00252/AM20/	RLA File :03/95/040/00606/AM20/	Lic.No/Date: 0310831700 23.09.2019																					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.03.2020 given by Consultant (TEC-3) considering reply dated 27.01.2020 as under:																							
ITCHS Code	Export Item	Quantity	<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>ITCHS Code</th> <th>Import Item</th> <th>Recommended Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>74081190</td> <td>Copper Wire Rod</td> <td>1.01 Kgs/Kg content in the export product</td> </tr> <tr> <td>2</td> <td>80030020</td> <td>Tin Anode</td> <td>1.01 Kgs/Kg content in the export product</td> </tr> <tr> <td>3</td> <td>39019090</td> <td>Polyethylene</td> <td>1.05 Kgs/Kg content in the export product</td> </tr> <tr> <td>4</td> <td>38159090</td> <td>Catalyst Master batch Silanecrosslinkable polyethylene copolymer</td> <td>1.05 Kgs/Kg content in the export product</td> </tr> </tbody> </table>	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	1	74081190	Copper Wire Rod	1.01 Kgs/Kg content in the export product	2	80030020	Tin Anode	1.01 Kgs/Kg content in the export product	3	39019090	Polyethylene	1.05 Kgs/Kg content in the export product	4	38159090	Catalyst Master batch Silanecrosslinkable polyethylene copolymer	1.05 Kgs/Kg content in the export product
Sl. No.	ITCHS Code	Import Item	Recommended Quantity																				
1	74081190	Copper Wire Rod	1.01 Kgs/Kg content in the export product																				
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3	39019090	Polyethylene	1.05 Kgs/Kg content in the export product																				
4	38159090	Catalyst Master batch Silanecrosslinkable polyethylene copolymer	1.05 Kgs/Kg content in the export product																				
85444999	Solar Cable-Low Smoke Zero Halogen Insulated Electric Conductors not exceeding 1000 Vlots Net Content: Copper-90154.74 Kgs, Tin Anode-2788.29 Kgs, Polymers Ethylene-65570.10 Kgs, Catalyst Master batch-3451.06 Kgs.	2000.000 Kilometer																					

Note:

1. Description of import item at Sl. No. 3 may be amended as "Polyethylene" in place "Polymers of Ethylene"
2. The words "Silanecrosslinkable polyethylene copolymer" may be added in the description of import item at Sl. No. 4.
3. Type of polyethylene to be imported should be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.: 160/14/81-ALC2/2019	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date: 0310831798 25.09.2019	Action by : Applicant
57 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

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58	Case No.: 159/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

59	Case No.: 163/14/81-ALC2/2019	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00261/AM20/	RLA File :03/95/040/00624/AM20/	Lic.No/Date:0310831874 27.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

60	Case No.: 164/14/81-ALC2/2019	Party Name: TPM DEPOT	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

61	Case No.: 165/14/81-ALC2/2019	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00263/AM20/	RLA File :07/24/040/00142/AM20/	Lic.No/Date:0710115498 30.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

62	Case No.: 167/14/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00265/AM20/	RLA File :02/24/040/00098/AM20/	Lic.No/Date:0210209466 30.09.2019	Action by : Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of the representative of MSME:

1. Percentage of lead in import & export items.

The case stands deferred.

Case No.: 166/14/81-ALC2/2019	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00264/AM20/	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019	Action by : Section
63 Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for PH on behalf of the applicant and the applicant requested for another date of PH. Therefore, the Committee decided to give another date for PH in the forthcoming NC meeting.			
The case stands deferred.			

Case No.: 4/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00273/AM20/	RLA File :03/95/040/00694/AM20/	Lic.No/Date:0310832139 10.10.2019	Action by : Applicant
64 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Case No.: 5/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	Action by : Applicant
65 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Case No.: 6/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Action by : Applicant
66 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			


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67	Case No.: 3/15/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/7/2019-TSW dated 24.01.2020: 1. Use of Aluminium in Al-alloy conductors in export items at Sl. No. 5 to 10 and 12 to 14 as no alloying elements are being used. 2. Use of Aluminium Coil in the manufacture of Aluminium/Al-Alloy conductors. 3. Details calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the export product. 4. Net weight per KM of each export product. 5. Material balancing viz. net content of each imported and indigenous inputs, export product wise, per KM of export product. 6. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred.			

68	Case No.: 1/15/81-ALC2/2019	Party Name: YASH METAL IMPEX PVT.LTD.	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00270/AM20/	RLA File :03/95/040/00669/AM20/	Lic.No/Date:0310832122 10.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

69	Case No.: 9/15/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00278/AM20/	RLA File :07/24/040/00153/AM20/	Lic.No/Date:0710115555 11.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that MeltY has sought certain information directly from the applicant vide letter No. 17(42)/19-IPHW dated 03.01.2020 followed by a reminder on 13.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the comments/reply. The case stands deferred.			

70	Case No.: 8/15/81-ALC2/2019	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00277/AM20/	RLA File :05/24/040/00346/AM20/	Lic.No/Date:0510412078 11.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 05.03.2020 is incomplete. Therefore, the Committee decided to seek again from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Stage -wise wastage for import items at Sl. No. 1 & 6. The case stands deferred.			

71	Case No.:11/15/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

72	Case No.:14/15/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00283/AM20/	RLA File :02/24/040/00101/AM20/	Lic.No/Date:0210209479 15.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 02.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

73	Case No.:12/15/81-ALC2/2019	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00281/AM20/	RLA File :03/94/040/00544/AM20/	Lic.No/Date:0310832237 15.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

74	Case No.:15/15/81-ALC2/2019	Party Name: METALIC IMPRESSIONS (INDIA)PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00284/AM20/	RLA File :05/24/040/00386/AM20/	Lic.No/Date:0510412116 15.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 06.01.2020 followed by a reminder on 13.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

75	Case No.:16/15/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00285/AM20/	RLA File :03/94/040/00555/AM20/	Lic.No/Date:0310832264 16.10.2019	Action by : Applicant

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Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

76	Case No.: 1/18/81-ALC2/2019	Party Name: MODISON METALS LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00295/AM20/	RLA File :03/95/040/00712/AM20/	Lic.No/Date:0310832497 30.10.2019	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 13.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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Case No.:6/18/81-ALC2/2019		Party Name: DIACH CHEMICALS &PIGMENTS PRIVATE LIMITED		Meet No/Date:24/81- ALC2/2019 18.03.2020		Status: Approved	
HQ File :01/81/050/00300/AM20/		RLA File :02/24/040/00112/AM20/		Lic.No/Date:0210209524 31.10.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:							
ITCHS Code		Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
78011000		Refined Lead Ingots Purity 99.97%	1000.000 MT	85481010	Lead Scrap Covered By ISRI Code Word " Rails"	As per SION C- 1153	

RA concerned may take suitable consequential action accordingly.

78	Case No.: 2/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

79	Case No.: 5/18/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00299/AM20/	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/7/2019-TSW dated 24.01.2020;			

1. Use of Aluminium in Al-alloy conductors in export items at Sl. No. 1 to 8 and 10 as no alloying elements are being used.
2. Use of Aluminium Coil in the manufacture of Aluminium/Al-Alloy conductors.
3. Details calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the export product.
4. Net weight per KM of each export product.
5. Material balancing viz. net content of each imported and indigenous inputs, export product wise, per KM of export product.
6. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred.

Case No.:7/18/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
HQ File :01/81/050/00301/AM20	RLA File :05/23/040/00296/AM20/	Lic.No/Date:0510412323 01.11.2019	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:			

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting of Copper-70% & Zinc-30%)	351000.000 Kg	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			79011100	SHG Zinc Ingots (Zn 99.995%)	1.08 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

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Case No.:8/18/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved		
HQ File :01/81/050/00302/AM20	RLA File :05/23/040/00295/AM20/	Lic.No/Date:0510412320 01.11.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting of Copper-70% and Zinc-30%)	351000.000 Kg	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			79011100	SHG Zinc Ingots (Zn 99.995%)	1.08 Kgs/Kg content in the export product
RA concerned may take suitable consequential action accordingly.					

82	Case No.:3/18/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3210079201	Action by :

:01/81/050/00297/AM20/	:32/24/040/00069/AM20/	01.11.2019	MSME
Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to MSME on 13.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

Case No.:9/18/81-ALC2/2019	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00303/AM20/	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.:10/18/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:24/81- ALC2/2019 18.03.2020	Status: Approved
HQ File :01/81/050/00304/AM20/	RLA File :05/23/040/00304/AM20/	Lic.No/Date:0510412390 06.11.2019	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.03.2020 given by Consultant (TEC-3) as under: - Quantity of import items at Sl. No. 1 & 8 may be allowed as 1.01Kgs/Kg content in the export product. - Quantity of import items at Sl. No. 2 to 4, 10 & 11 may be allowed as 1.05Kgs/Kg content in the export product. - Quantity of import items at Sl. No. 5 & 6 may be allowed as 1.02Kgs/Kg content in the export product. - Quantity of import item at Sl. No. 9 may be allowed as 1.02 Sq. mtr./Sq. mtr. content in the export product. - Quantity of import items at Sl. No. 7 & 12 may be allowed as 1.01Kgs/Kg content in the export product and the word "Foil" may be deleted from the description of import item. - Quantity of import item at Sl. No. 13 may be allowed as 1.01Kgs/Kg content in the export product. Grade of steel and lead alloy to match in import & export. RA concerned may take suitable consequential action accordingly.			

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Case No.:11/18/81-ALC2/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved		
HQ File :01/81/050/00305/AM20/	RLA File :05/23/040/00299/AM20/	Lic.No/Date:0510412421 07.11.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table Kitchen And Other House Hold Made of	110000.000 Kg	72199090	Stainless Steel Circles	1.10 Kgs/Kg

Stainless Steel With or Without Handel / Lid/ Antiskid Gasket Irrespective of What Material The Handel/ Lid/Antiskid Gasket may Have Been Made of Non Magnetic Dia 150 To 190 Mm Thickness 0.30mm To 0.60 Mm Grade 304			Non Magnetic Dia 150 To 190 Mm Thickness 0.30 Mm To 0.60 Mm Grade 304	content in the export product
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Note:

1. Grade of steel to match in import & export.
2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.
3. Export product should be of circular/oval shape only.

RA concerned may take suitable consequential action accordingly.

Case No.: 12/18/81-ALC2/2019	Party Name: UNIVERSAL CABLES LTD	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00306/AM20/	RLA File :11/24/040/00003/AM20/	Lic.No/Date:1110028635 07.11.2019	Action by : Applicant
86 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 02.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

Case No.: 13/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00307/AM20/	RLA File :05/23/040/00307/AM20/	Lic.No/Date:0510412430 08.11.2019	Action by : Applicant
87 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Coating thickness of each layer supported with document. 2. Surface area of pipes to be coated. The case stands deferred.			

Case No.: 14/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
HQ File :01/81/050/00308/AM20/	RLA File :05/23/040/00303/AM20/	Lic.No/Date:0510412438 08.11.2019	Action by : Applicant
88 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Coating thickness of each layer supported with document. 2. Surface area of pipes to be coated. The case stands deferred.			

89	Case No.: 15/18/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00309/AM20/	RLA File :34/24/040/00204/AM20/	Lic.No/Date:3410045592 11.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.03.2020 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

90	Case No.: 19/18/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00313/AM20/	RLA File :02/24/040/00117/AM20/	Lic.No/Date:0210209544 13.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of the representative of MSME: 1. Percentage of lead in import & export items. The case stands deferred.			

91	Case No.: 16/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00310/AM20/	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

92	Case No.: 18/18/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00312/AM20/	RLA File :03/95/040/00767/AM20/	Lic.No/Date:0310832749 13.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.03.2020 given by Consultant (TEC-3) as under: 1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01Kgs/kg content in the export product. 2. Quantity of import items at Sl. No. 3 to 6, 8 to 10, 13 to 16 & 18 may be allowed as 1.05Kgs/kg content in the export product. 3. Quantity of import item at Sl. No. 7 may be allowed as 1.01Kgs/kg content in the export product. 4. Quantity of import items at Sl. No. 11 & 17 may be allowed as 1.02Kgs/kg content in the export product. 5. Quantity of import items at Sl. No. 12 may be allowed with 4% of steel to be galvanized. 6. Quantity of import items at Sl. No. 19 & 20 may be allowed as per packing policy. Note: 1. Size & weight given in the application may be incorporated by RA. 2. Grade of steel to match in import & export. RA concerned may take suitable consequential action accordingly.			

93	Case No.:20/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00314/AM20/	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

94	Case No.:17/18/81-ALC2/2019	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00311/AM20/	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

95	Case No.:21/18/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00315/AM20/	RLA File :04/24/040/00128/AM20/	Lic.No/Date:0410166275 15.11.2019	Action by : MSME
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination and comments. The case stands deferred.			

96	Case No.:23/18/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00317/AM20/	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

97	Case No.:24/18/81-ALC2/2019	Party Name: PRIYANKA INDIA PVT.LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00318/AM20/	RLA File :05/24/040/00484/AM20/	Lic.No/Date:0510412547 19.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the			

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basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & other household articles made From Magnetic Stainless Steel Circle Grade 430	182000.180 Kg	72199090	Magnetic Stainless Steel Circle Grade 430	1.10 Kgs/Kg content in the export product

Note:

1. Grade of steel to match in import & export.
2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.
3. Export product should be of circular/oval shape only.

RA concerned may take suitable consequential action accordingly.

98	Case No.:30/18/81-ALC2/2019	Party Name: ALUTOP	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00324/AM20/	RLA File :07/24/040/00186/AM20/	Lic.No/Date:0710115721 21.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

99	Case No.:26/18/81-ALC2/2019	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00320/AM20/	RLA File :02/24/040/00115/AM20/	Lic.No/Date:0210209555 21.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/131/2019-TSW dated 24.02.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

100	Case No.:27/18/81-ALC2/2019	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00321/AM20/	RLA File :02/24/040/00121/AM20/	Lic.No/Date:0210209560 21.11.2019	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

101	Case No.:31/18/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00325/AM20/	RLA File :24/24/040/00036/AM20/	Lic.No/Date:2410042932 22.11.2019	Action by : Applicant

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

102	Case No.: 32/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00326/AM20/	RLA File :05/23/040/00317/AM20/	Lic.No/Date:0510412635 25.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 09.12.2019 followed by a reminder on 16.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

103	Case No.: 36/18/81-ALC2/2019	Party Name: AKSHAY ALUMINIUM ALLOYS (P) LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00330/AM20/	RLA File :05/23/040/00331/AM20/	Lic.No/Date:0510412654 26.11.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 17.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

104	Case No.: 37/18/81-ALC2/2019	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00331/AM20/	RLA File :05/24/040/00505/AM20/	Lic.No/Date:0510412655 26.11.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 17.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

105	Case No.: 33/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00327/AM20/	RLA File :31/83/040/00112/AM20/	Lic.No/Date:3110067607 26.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

106	Case No.:34/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00328/AM20/	RLA File :31/83/040/00113/AM20/	Lic.No/Date:3110067608 26.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

107	Case No.:35/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00329/AM20/	RLA File :31/83/040/00111/AM20/	Lic.No/Date:3110067609 26.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

108	Case No.:38/18/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00332/AM20/	RLA File :04/24/040/00133/AM20/	Lic.No/Date:0410166303 27.11.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

109	Case No.:39/18/81-ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00333/AM20/	RLA File :07/24/040/00199/AM20/	Lic.No/Date:0710115756 27.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

110	Case No.:40/18/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00334/AM20	RLA File :05/23/040/00325/AM20/	Lic.No/Date:0510412681 28.11.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting of Copper-65%, Nickel-10% And Zinc-25%)	374000.000 Kg	1	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			2	75021000	Nickel (in primary form) (Ni 99.90%)	1.08 Kgs/Kg content in the export product
			3	79011100	SHG Zinc Ingots (Zn 99.995%)	1.08 Kgs/Kg content in the export product

Note : Nickel is allowed to be imported in primary form only.

RA concerned may take suitable consequential action accordingly.

111	Case No.: 42/18/81-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00336/AM20/	RLA File :32/21/040/00166/AM20/	Lic.No/Date:3210079262 29.11.2019	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 17.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

112	Case No.: 41/18/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00335/AM20/	RLA File :03/95/040/00839/AM20/	Lic.No/Date:0310833103 29.11.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

113	Case No.: 43/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00337/AM20	RLA File :05/23/040/00333/AM20	Lic.No/Date:0510412749 03.12.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			


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114	Case No.: 45/18/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00339/AM20/	RLA File :03/94/040/00675/AM20/	Lic.No/Date: 0310833218 04.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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Case No.: 3/21/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Approved		
HQ File :01/81/050/00378/AM20/	RLA File :34/24/040/00296/AM20/	Lic.No/Date: 3410045749 30.12.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 21.02.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73121030	Galvanised Steel Stranded Wire (GSW) Net content : Galvanised High Carbon steel Wire of a Size of 18 SWG and below : 50 MT	50.000 Kilometer	72172010	Galvanised High Carbon steel Wire of a Size of 18 SWG and below	50.50 MT including 1.01 Kgs/Kg content in the export product
Note: 1. The word “Thickness” given in the description of export and import items is amended as “Size”. 2. Size and grade of import item shall be same as contained in the export item.					
RA concerned may take suitable consequential action accordingly.					

116	Case No.: 2/21/81-ALC2/2019	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00377/AM20/	RLA File :31/83/040/00119/AM20/	Lic.No/Date: 3110067639 30.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

117	Case No.: 1/21/81-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00376/AM20/	RLA File :31/83/040/00129/AM20/	Lic.No/Date: 3110067638 30.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However,			

no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

118	Case No.: 5/21/81-ALC2/2019	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00380/AM20/	RLA File :30/24/040/00102/AM20/	Lic.No/Date:3010104976 31.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

119	Case No.: 4/21/81-ALC2/2019	Party Name: KUNJ FORGINGS PVT.LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00379/AM20/	RLA File :05/23/040/00379/AM20/	Lic.No/Date:0510413153 31.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

120	Case No.: 6/21/81-ALC2/2019	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00381/AM20/	RLA File :07/24/040/00234/AM20/	Lic.No/Date:0710115967 01.01.2020	Action by : Consultant (TEC-1)
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been forwarded to Consultant (TEC-1) on 18.03.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

121	Case No.: 7/21/81-ALC2/2019	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00382/AM20/	RLA File :03/94/040/00824/AM20/	Lic.No/Date:0310833864 02.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			


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122	Case No.: 12/21/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00387/AM20/	RLA File :04/24/040/00146/AM20/	Lic.No/Date:0410166407 02.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

123	Case No.: 10/21/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00385/AM20/	RLA File :05/23/040/00382/AM20/	Lic.No/Date:0510413204 03.01.2020	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

124	Case No.: 11/21/81-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00386/AM20/	RLA File :05/23/040/00391/AM20/	Lic.No/Date:0510413205 03.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

125	Case No.: 9/21/81-ALC2/2019	Party Name: R T JAIN & COMPANY	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00384/AM20/	RLA File :03/95/040/00968/AM20/	Lic.No/Date:0310833889 03.01.2020	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been forwarded to Consultant (TEC-3) on 18.03.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			


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126	Case No.: 8/21/81-ALC2/2019	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00383/AM20/	RLA File :03/95/040/00969/AM20/	Lic.No/Date:0310833880 03.01.2020	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

127	Case No.: 13/21/81-ALC2/2019	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved
	HQ File :01/81/050/00388/AM20/	RLA File :03/95/040/00975/AM20/	Lic.No/Date:0310833905 06.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.02.2020 given by Consultant (SKB). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

128	Case No.: 14/21/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00389/AM20/	RLA File :03/95/040/00966/AM20/	Lic.No/Date:0310833925 06.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

129	Case No.: 15/21/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00390/AM20/	RLA File :03/95/040/00943/AM20/	Lic.No/Date:0310833956 07.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

130	Case No.: 1/24/81-ALC2/2019	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00438/AM20/	RLA File :34/24/040/00220/AM20/	Lic.No/Date:3410045891 19.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application			

has not yet been received from the applicant and in this regard, an email was sent on 12.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

131	Case No.: 2/24/81-ALC2/2019	Party Name: GOLD METAL EXTRUSION	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00439/AM20/	RLA File :24/24/040/00056/AM20/	Lic.No/Date:2410043023 20.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

132	Case No.: 3/24/81-ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00440/AM20/	RLA File :56/24/040/00037/AM20/	Lic.No/Date:5610005825 20.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 16.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

133	Case No.: 4/24/81-ALC2/2019	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00441/AM20/	RLA File :02/24/040/00189/AM20/	Lic.No/Date:0210209779 20.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

134	Case No.: 8/24/81-ALC2/2019	Party Name: AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00445/AM20/	RLA File :05/23/040/00448/AM20/	Lic.No/Date:0510413681 21.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

135	Case No.: 7/24/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00444/AM20/	RLA File :05/23/040/00446/AM20/	Lic.No/Date:0510413680 21.02.2020	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been forwarded to Consultant (TEC-3) on 18.03.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

136	Case No.: 5/24/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00442/AM20/	RLA File :09/24/040/00571/AM20/	Lic.No/Date:0910068506 21.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

137	Case No.: 6/24/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00443/AM20/	RLA File :09/24/040/00572/AM20/	Lic.No/Date:0910068507 21.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

138	Case No.: 9/24/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00446/AM20/	RLA File :02/24/040/00193/AM20/	Lic.No/Date:0210209788 24.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

139	Case No.: 10/24/81-ALC2/2019	Party Name: ALUMAYER INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00447/AM20/	RLA File :03/94/040/00990/AM20/	Lic.No/Date:0310835038 25.02.2020	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent			

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to DPIIT on 16.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

	Case No.: 13/24/81-ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00450/AM20/	RLA File :56/24/040/00038/AM20/	Lic.No/Date:5610005827 25.02.2020	Action by : Applicant
140	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 16.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

	Case No.: 14/24/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00451/AM20/	RLA File :03/95/040/01118/AM20/	Lic.No/Date:0310835066 26.02.2020	Action by : Applicant
141	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

	Case No.: 11/24/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00448/AM20/	RLA File :04/24/040/00183/AM20/	Lic.No/Date:0410166565 26.02.2020	Action by : Applicant
142	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

	Case No.: 12/24/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00449/AM20/	RLA File :04/24/040/00184/AM20/	Lic.No/Date:0410166566 26.02.2020	Action by : Applicant
143	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

144	Case No.: 15/24/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00452/AM20/	RLA File :02/24/040/00197/AM20/	Lic.No/Date: 0210209796 27.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

145	Case No.: 18/24/81-ALC2/2019	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00455/AM20/	RLA File :08/24/040/00382/AM20/	Lic.No/Date: 0810147363 28.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 16.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

146	Case No.: 16/24/81-ALC2/2019	Party Name: WAAREE ENERGIES LTD.	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00453/AM20/	RLA File :52/24/040/00074/AM20/	Lic.No/Date: 5210043347 28.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 16.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

147	Case No.: 17/24/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00454/AM20/	RLA File :03/94/040/01002/AM20/	Lic.No/Date: 0310835137 02.03.2020	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

148	Case No.: 19/24/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date: 24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00456/AM20/	RLA File :07/24/040/00292/AM20/	Lic.No/Date: 0710116193 02.03.2020	Action by : MeitY

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

149	Case No.: 21/24/81-ALC2/2019	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Deferred
	HQ File :01/81/050/00458/AM20/	RLA File :24/24/040/00060/AM20/	Lic.No/Date:2410043047 03.03.2020	Action by : Consultant (SKB)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (SKB) on 17.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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Case No.: 20/24/81-ALC2/2019	Party Name: SONALI METAL INDUSTRIES LLP	Meet No/Date:24/81-ALC2/2019 18.03.2020	Status: Approved		
HQ File :01/81/050/00457/AM20/	RLA File :32/24/040/00128/AM20/	Lic.No/Date:3210079438 03.03.2020			
Decision: The Committee considered the case as per agenda. On the basis of comments dated 18.3.2020 given by Consultant(SKB), the Committee decided to approve the case as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031900	Copper Ingots Having Minimum Purity of 99.00%	150.000 MT	74040012	Copper Scrap Druid As Per ISRI Minimum 40% Copper Content.	382.500 MT inclusive of 3% wastage after effecting 40% recovery from scrap

RA concerned may take suitable consequential action accordingly.


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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
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Offline Cases

SI. No.	Party's Name/Lic. No.	HQ/RA File No.	Case History	Decision	Status																		
R1	VOITH HYDRO PRIVATE LIMITED 0510397430 dated 28.01.2016	01/81/050/0 0517/AM16/ 05/24/040/0 0530/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 01.11.2016. The applicant vide letter dated 16.08.2019 furnished reply to DHI deficiency letter dated 01.11.2016 and requested for ratification of ad-hoc norms. The representation was referred to DHI on 29.10.2019. The representative of DHI in M. No. 15/81 dated 30.10.2019 requested to send again the complete set of application to DHI for examination of the case. A reminder was issued to DHI on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and the representative of DHI informed that the applicant has not submitted calculation for each raw material separately. Therefore, the Committee decided to seek from the applicant to submit calculation for each raw material separately. Applicant's reply dt. 18.02.2020 was sent to DHI on 18.02.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of the representative of DHI as under:	Approved																		
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>85023990</td><td>Stator Core</td><td>1.00Set</td><td>72251920</td><td>Electrical Steel Coil EN 10106 M250-50A CRNGO Coating EC-5 Code G24 0.5 X 1010mm</td><td>34.27 MT inclusive of 21% wastage after taking 25% recovery</td></tr><tr><td>85023990</td><td>Stator Core Condition: Imported material must be reflected in resultant product with their specifications & qty. for import item No. 1 & 2 not less than 16.315 MT & 0.44774 MT.</td><td>1.00Set</td><td>72251920</td><td>Electrical Steel Coil EN 10106 M250-50A CRNGO Unvarnished 0.5X1010mm</td><td>514 Kg inclusive of 21% wastage after taking 25% recovery</td></tr></table>						ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	85023990	Stator Core	1.00Set	72251920	Electrical Steel Coil EN 10106 M250-50A CRNGO Coating EC-5 Code G24 0.5 X 1010mm	34.27 MT inclusive of 21% wastage after taking 25% recovery	85023990	Stator Core Condition: Imported material must be reflected in resultant product with their specifications & qty. for import item No. 1 & 2 not less than 16.315 MT & 0.44774 MT.	1.00Set	72251920	Electrical Steel Coil EN 10106 M250-50A CRNGO Unvarnished 0.5X1010mm	514 Kg inclusive of 21% wastage after taking 25% recovery
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity																		
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85023990	Stator Core Condition: Imported material must be reflected in resultant product with their specifications & qty. for import item No. 1 & 2 not less than 16.315 MT & 0.44774 MT.	1.00Set	72251920	Electrical Steel Coil EN 10106 M250-50A CRNGO Unvarnished 0.5X1010mm	514 Kg inclusive of 21% wastage after taking 25% recovery																		
Note: Total export weight is 29.177 MT.																							
RA concerned may take suitable consequential action accordingly.																							
R2	HAVELLS INDIA LTD. 0510391800 dated 29.10.2014	01/81/050/0 0469/AM15/ 05/23/040/0 0332/AM15/	The case was rejected in M. No. 9/81 dated 11.08.2015 due to non-submission of reply of DIPP deficiency letter dated 11.05.2015. The applicant vide letter dated 03.01.2019 has requested for ratification of the norms. The case was considered in M. No. 12/81 dated 18.09.2019. As per NC decision, the case was referred to DPIIT on 23.10.2019. The case was again considered in M. No. 15/81 dated 30.10.2019 and the Committee noted that the request has been received beyond 90 days from last decision and decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case along with reply of	The Committee decided to wait for the comments.	Deferred																		

			deficiency letter dated 11.05.2019. As per NC decision, a composition fee letter along with a copy of D/L dated 11.05.2015 have been sent to applicant via email dated 30.10.2019. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/309/2019-TSW dated 21.01.2020. As per NC decision, D/L has been sent on 05.03.2020. Applicant's reply dt. 16.03.2020 was sent to DPIIT via email on 16.03.2020. However, no comments have been received yet.		
R3	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/0 0325/AM12/ 07/24/040/0 0258/AM12/	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicant vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. As per decision, the case was referred to DHI on 25.10.2019. As per decision in M. No. 18/81 dated 11.12.2019, the applicant's representation/application was again referred to DHI on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and the representative of DHI informed that all the relevant documents was not received by DHI. Therefore, the Committee decided to forward all the relevant documents to DHI for examination of the case.	The Committee noted that the complete set of representation/documents has not yet been referred to DHI as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to DHI immediately.	Deferred
R4	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/0 0096/AM19/ 11/24/040/0 0006/AM18/	The case was ratified in M. No. 5/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. The case was last considered in M. No. 21/81 dated 22.01.2020 and the Committee noted that the complete set of application was not sent to DHI as decided	The Committee noted that the complete set of representation/documents has not yet been referred to DHI as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to DHI immediately.	Deferred

			in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send all the relevant documents to DHI immediately.		
R5	BHARAT HEAVY ELECTRICALS LIMITED 1110018794 dated 27.10.2008	01/81/050/0492/AM09/11/24/040/00024/AM09/	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 had requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification. The case was last considered in M. No. 12/81 dt. 18.09.2019 and 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision email dated 28.11.2019 sent to applicant requesting to attend PH on 11.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee decided to refer the matter to DHI for further examination of the case. The case was last considered in M. No. 21/81 dated 22.01.2020 and noted that the case was not referred to DHI as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send all the relevant documents to DHI immediately.	The Committee noted that the complete set of representation/documents has not yet been referred to DHI as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to DHI immediately.	Deferred
R6	TUBEX INDIA 0510400849 dated 19.12.2016	01/81/050/0544/AM17/05/24/040/00459/AM17/	The case was rejected in M. No. 8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiency letter dated 14.02.2017 as raised by DIPP vide U. O. No. 12/5/2017-TSW/103 dated 24/01/2017. This case was considered in M. No. 12/81 dt. 18.09.2019 and the Committee noted that the applicant was not furnished the reply of deficiency letter dated 14.02.2017. As per NC decision, an email was sent to the applicant on 22.10.2019 along with D/L dt. 14.02.2017 followed by a reminder on 03.12.2019. The case was last considered in M. No. 21/81 dated 22.01.2020 and noted that some cases of the same applicant are being examined by Consultant (TEC-3). Hence, the Committee decided to refer the case to Consultant (TEC-3). As per NC decision, the case was referred to Consultant (TEC-3) on 17.03.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R7	SHINKWANG ELECTRONICS PRIVATE LIMITED 0510339369 dated	01/81/050/0419/AM13/05/24/040/00313/AM13/	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to MSME deficiency letter vide U.O. No. 30(294)2011-ME dated 26.2.2013. The applicant vide letter dated 10.09.2019	The Committee decided to remind MSME for expediting the comments.	Deferred

	23.11.2012		has requested to ratify the norms. However, the applicant had not furnished reply to deficiency letter. The case was considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the main file was not available. Therefore, the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. As per NC decision, Composition fee along with copy of D/L dt. 26.02.2013 was sent to the applicant via email dt. 30.10.2019. THE receipt of composition fee dt. 14.01.2020 received on 20.01.2020. The case was referred to MSME on 21.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for comments. However, no comments have been received yet.		
R8	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/0 0580/AM11/ 34/24/040/0 0133/AM06/	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above license is issued under SION and inputs are allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the applicant's representative didn't explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and the Committee heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (SKB) as under:	The Committee decided to wait for the comments	Deferred

			1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used. As per NC decision, D/L was sent to the applicant on 05.03.2020. The Applicant's reply was sent to Consultant (SKB) via email on 16.03.2020. However, no comments have been received yet.		
R9	NSIL EXPORTS LIMITED 5610004970 dated 08.08.2016	01/81/050/0300/AM17/ 56/24/040/0025/AM17/	The case was rejected in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the ground that no information was received from the applicant regarding license amendment sheet for export product description as per MoS vide U.O. No. 2(11)/2016-TD dated 29.12.2017. The applicant vide letter dated 17.12.2018 had furnished reply and requested to ratify the norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to MoS on 24.10.2019 followed by an I.D. reminder on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. However, no comments have been received yet.	The Committee decided to refer the case to Consultant (SKB) for examination as no comments are being furnished by MoS.	Deferred
R10	STERLITE POWER TRANSMISSION LIMITED 0310819587 Dated 07.03.2018	01/81/050/0030/AM19/ 03/95/040/00921/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated 18.10.2018. The applicant vide letter received on 17.01.2019 had furnished the reply & requested for ratification of ad-hoc norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was considered in M. No. 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DPIIT. As per NC decision, the case was referred to DPIIT on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for comments. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred


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R11	GOEL STEELS 0510405509 dated 02.02.2018	01/81/050/0 0255/AM19/ 05/23/040/0 0429/AM18/	The case was ratified in M. No. 6/81-ALC2/2018 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 16.08.2019 has requested to allow 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R12	JAYNA STEEL INDIA 0510406390 dated 09.05.2018	01/81/050/0 0260/AM19/ 05/23/040/0 0062/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested for revision of fixed Norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R13	JAYNA STEEL INDIA 0510406419 dated 10.05.2018	01/81/050/0 0259/AM19/ 05/23/040/0 0072/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of representative of MSME and Consultant (TEC-3) with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 10.04.2019 has requested for revision of ratified Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only.	Approved

			on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	RA concerned may take suitable consequential action accordingly.	
R14	JAYNA STEEL INDIA 0510406418 dated 10.05.2018	01/81/050/00261/AM19/ 05/23/040/00073/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R15	KEI INDUSTRIES LIMITED 0510407612 dated 27.08.2018	01/81/050/00702/AM19/ 05/23/040/00226/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. As per NC decision of M. No. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 23.10.2019. As per decision of M. No. 18/81 dated 11.12.2019, a reminder was issued to Consultant (TEC-3) on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the comments.	The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of Antimony Trioxide , which was not allowed earlier, with 5% wastage . RA concerned may take suitable consequential action accordingly.	Approved
R16	BILCARE LIMITED 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): (1.) Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on 14.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the applicant's reply. As per NC decision of M. No. 18/81 dated 11.12.2019, a reminder was issued to the	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as per advice of Consultant (TEC-1).	Deferred

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			applicant on 03.12.2019. The Applicant's reply was sent to Consultant (TEC-1) on 31.01.2020 as decided in M. No. 21/81 dated 22.01.2020.		
R17	P. K. STEEL AND METAL WORKS 0510408754 dated 04.12.2018	01/81/050/0 0937/AM19/ 05/24/040/0 0490/AM19/	The case was ratified in M. No. 5/81 dated 12.06.2019 on the recommendation of Consultant (TEC-3) and the representative of MSME. The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R18	ASHISH FOILS PVT. LIMITED 0510405415 dated 19.01.2018	01/81/050/0 0850/AM19/ 05/23/040/0 0414/AM18/	The case was ratified in M. No. 14/81 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and the representative of MSME. The applicant vide representation dated 07.12.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R19	SHRI PARSHAVNATH IMPEX (INDIA) 0510407088 dated 05.07.2018	01/81/050/0 0332/AM19/ 05/24/040/0 0202/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide representation dated 19.04.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import &	Approved

			be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R20	PADMAVATI EXPORT 0510406991 dated 28.06.2018	01/81/050/00299/AM19/ 05/24/040/0180/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide representation dated 26.04.2019 requested for revision of ratified norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R21	PADMAVATI EXPORT 0510406414 dated 10.05.2018	01/81/050/00298/AM19/ 05/24/040/0020/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide representation dated 26.04.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R22	PRIYANKA INDIA PVT. LTD. 0510410078 dated 28.03.2019	01/81/050/01184/AM19/ 05/24/040/0724/AM19/	The case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the	Approved

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			wastages by visiting the factory premises of the applicant manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R23	PRIYANKA INDIA PVT. LTD. 0510410088 dated 28.03.2019	01/81/050/01186/AM19/ 05/24/040/00745/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R24	SANEET STEELS 510406371 dated 09.05.2018	01/81/050/00802/AM19/ 05/24/040/00069/AM19/	The case was ratified in M. No. 14/81-ALC2/2018 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested to revise the norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R25	SANEET STEELS 0510407021 dated 29.06.2018	01/81/050/00328/AM19/ 05/24/040/00189/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as	Approved

			has requested to revise their norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R26	ARMOR PLAST LIMITED 0710113842 dated 12.09.2018	01/81/050/00655/AM19/07/24/040/00156/AM19/	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.071011799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed.	Deferred
R27	ARMOR PLAST LTD 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/07/24/040/00110/AM19/	The case was approved in M. No. 5/81-ALC2/2019 dated 12.06.2019 on repeat basis as approved for AA No. 071011799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.07.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed.	Deferred
R28	ARMOR PLAST LTD 0710112339 dated	01/81/050/00884/AM19/07/24/040/0	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping	Deferred

	01.11.2017	0217/AM18/	stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020.	bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed.	
R29	MOKSH EXIM 0510409095 dated 27.12.2018	01/81/050/0 0938/AM19/ 05/24/040/0 0542/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 taking cue from SION C-22 as recommended by MSME. The applicant vide letter dated 13.05.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R30	BHARAT WIRE ROPES LTD. 0310820591 dated 23.04.2018	01/81/050/0 0234/AM19/ 03/94/040/0 0039/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 14.06.2019 has requested for enhancement in quantity of Zinc as allowed under SION C 670. This case was considered in M. No. 12/81 dated 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the applicant's reply.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dt. 14.06.2019 as there is no mistake in calculations. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	Rejected
R31	BHARAT WIRE ROPES LTD. 0310819949 dated 20.03.2018	01/81/050/0 0233/AM19/ 03/94/040/0 0982/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norms for items at Sr. Nos. 1 & 2. Enhancement in quantity of Zinc as allowed under SION	The Committee considered the case as per agenda and Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 13.06.2019 as there is no mistake in calculations. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	Rejected

			C670. In M. No. 12/81 dt. 18.09.2019, NC decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the applicant's reply.		
R32	POLYCAB WIRES PVT. LTD. 0310818064 dated 28.12.2017	01/81/050/0018/AM19/ 03/95/040/00787/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No. 23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. In M. No. 21/81 dated 22.01.2020, the Committee considered the case as per agenda and Consultant (TEC-3) informed that the wastage of item at Sl. No. 7 & 8 has interchanged and needs correction. Therefore, the Committee decided to ask from the applicant to provide clarification for the same. As per NC decision, D/L was sent to the applicant on 05.03.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R33	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406463 dated 15.05.2018	01/81/050/00329/AM19/ 05/24/040/00088/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. In M. No. 12/81 dt. 18.09.2019 decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R34	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406780 dated 07.06.2018	01/81/050/00330/AM19/ 05/24/040/00138/AM19/	The case was ratified in M. No. 08/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. In M. No. 12/81 dt. 18.09.2019, NC decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product.	Approved

			of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R35	SIDDHI TRADERS 0510406537 dated 21.05.2018	01/81/050/0333/AM19/ 05/24/040/0093/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 by allowing quantity of import item with 7% wastage as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. In M. No. 12/81 dt. 18.09.2019, NC decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the report of study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R36	JINDAL SAW LTD. 0510395490 dated 31.08.2015	01/81/050/0301/AM16/ 05/23/040/0221/AM16/	The case was ratified in M. No. 22/81-ALC2/2015 dated 09.02.2016 as per written comments of DIPP vide U.O. No. 12/11/2016-TSW/88 dated 17.05.2016. The applicant vide letter dated 12.09.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. As per decision of M. No. 18/81 dated 11.12.2019 a reminder was issued to Consultant (TEC-3) on 20.01.2020. However, no comments have been received yet. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for comments.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report as per written comments given by Consultant (TEC-3). (Copy enclosed) Note: The decision for rest of the import items will remain unchanged as decided in M. No. 22/81-ALC2/2015 dated 09.02.2016. RA concerned may take suitable consequential action accordingly.	Approved
R37	AJAY AGARWAL & SONS 0510406236 dated 26.04.2018	01/81/050/0402/AM19 05/23/040/0040/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 requested for 10% wastage. The Committee noted in M. No. 12/81 dt. 18.09.2019 that the request was received beyond 90 days from last decision. Hence, it was decided to ask from the applicant to deposit a composition fee of Rs.5000/- for	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected

			considering the case. As per NC decision, an email was sent to applicant on 29.10.2019 along with reminder on 20.01.2020 requesting to deposit composition fee. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee decided to give last opportunity to submit composition fee. As per NC decision, a letter was sent to the applicant on 13.02.2020. However, no information has been received yet.		
R38	PILOT INDUSTRIES LTD. 0510402645 dated 19.05.2017	01/81/050/0 0199/AM18/ 05/24/040/0 0073/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing wastage of 5%. The applicant via email dated 21.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. The case was last considered in M. No. 21/81 dated 22.01.2020 and the Committee decided to send the applicant's representation/application to DPIIT immediately. The representation was forwarded to DPIIT via email dated 16.03.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R39	VINDHYA TELELINKS LTD. 1110025730 dated 19.09.2011	01/81/050/0 0558/AM18/ 11/24/040/0 0027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide OM No. 15-02/207-IP dated 14.05.2018. The applicant vide letters dated 22.10.2018 and 09.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DoT for examination. As per the decision of M. No. 18/81 dated 11.12.2019, the applicant's representation/application sent to DoT on 21.11.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, a reminder was issued to DoT on 17.03.2020 for expediting the comments.	The Committee considered the case as per agenda and decided to seek from the applicant to furnish the detailed calculations of wastage claimed as per advice of the representative of DoT.	Deferred
R40	ANGLO STEEL PVT. LIMITED 0310796525 dated 09.06.2015	01/81/050/0 0185/AM16/ 03/94/040/0 0165/AM16/	The case was approved in Norms Committee-II special meeting held on 11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796525 instead of 0310798525. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the case as per agenda. On the request of Consultant (TEC-3), the Committee decided to send again the complete set of application to him for examination.	The Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately.	Deferred
R41	ANGLO STEEL PVT. LIMITED	01/81/050/0 0184/AM16/	The case was approved in Norms Committee-II Special Meeting held on	The Committee noted that the complete set of representation/documents has not	Deferred

	0310796526 dated 09.06.2015	03/94/040/0173/AM16/	11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796526 instead of 0310798526. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 21/81 dated 22.01.2020 and on the request of Consultant (TEC-3), the Committee decided to send again the complete set of application to him for examination of the case.	yet been referred to Consultant (TEC-3) as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately.	
R42	ANGLO STEEL PVT. LIMITED 0310796527 dated 09.06.2015	01/81/050/0186/AM16/ 03/94/040/0182/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 21/81 dated 22.01.2020 and on the request of Consultant (TEC-3), the Committee decided to send again the complete set of application to him for examination of the case.	The Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately.	Deferred
R43	NAGREEKA INDCON PRODUCTS (P) LTD. 0310815357 dated 23.08.2017	01/81/050/0336/AM18/ 03/95/040/0343/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 by allowing the quantity of import item 1.05 Kg/Kg content in the export product. The applicant vide letter dated 18.03.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. In M. No. 15/81 dt. 30.10.2019, on the request of DPIIT, the Committee decided to send again a copy of application/representation to DPIIT on 09.12.2019 for examination. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 21.01.2020; Sl. No. 3 & 11 of the SDF. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply dt. 13.03.2020 was sent to DPIIT via email on 16.03.2020. Also, the applicant's hardcopy reply dt. 12.03.2020 along with samples sent to DPIIT on 18.03.2020. However, no comments have been received yet	The Committee decided to wait for the comments.	Deferred


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

R44

CONSOLIDATE D COIN COMPANY PRIVATE LIMITED 0510409208 dated 07.01.2019	01/81/050/0 0947/AM19/ 05/23/040/0 0427/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. The representation was referred to DPIIT on 31.10.2019. In M. No. 18/81 dated 11.12.2019, the Committee noted the written comments given by DPIIT vide U. O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the study team would visit the applicant's factory within a week for making physical verification.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:	Approved
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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting Of Copper-65%, Nickel-12.50% And Zinc-22.50%)	67700.000 Kg	1	74031100	Copper Cathodes (Cu 99.90%)	1.02 Kgs/Kg content in the export product
			2	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
74199990	Coin Blanks (Consisting Of Copper-65%, Nickel-12.50% And Zinc-22.50%)	162300.00 0 Kg	3	75021000	Nickel (in primary form) (Ni 99.90%)	1.08 Kgs/Kg content in the export product
			4	79011100	SHG Zinc Ingots (Zn 99.90%)	1.08 Kgs/Kg content in the export product

Note : Nickel is allowed to be imported in primary form only.

RA concerned may take suitable consequential action accordingly.

R45

CONSOLIDATE D COIN COMPANY PVT LTD 0510406615 dated 25.05.2018	01/81/050/0 0240/AM19/ 05/23/040/0 0082/AM19/	The case was ratified in Meeting No.7/81 dated 29.11.2018 as per written comments of Consultant (TEC-3). The applicant vide letter dated 11.03.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. The representation was referred to DPIIT on 31.10.2019. The case was considered in M. No. 18/81 dated 11.12.2019 and the Committee noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
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			would submit its report in 15 days after making physical verification. The case was last considered in M. No. 21/81 dated 22.01.2020 and it was noted that the applicant's request had been received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. However, no information has been received yet.		
R46	CONSOLIDATE D COIN COMPANY PRIVATE LIMITED 0510409513 dated 29.01.2019	01/81/050/0 0980/AM19/ 05/23/040/0 0462/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 30.04.2019. The applicant vide letter dated 03.09.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019. The case was considered in M. No. 18/81 dated 11.12.2019 and the Committee noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 21/81 dated 22.01.2020 and the Committee noted that the applicant's request had been received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. However, no information has been received yet.	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
R47	CONSOLIDATE D COIN COMPANY PRIVATE LIMITED 0510408678 dated 29.01.2019	01/81/050/0 0551/AM19/ 05/23/040/0 0362/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/14/2019-TSW dated 30.04.2019. The applicant vide letter dated 03.09.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019. The case was considered in M. No. 18/81 dated 11.12.2019 and the Committee noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 21/81 dated 22.01.2020 and the Committee noted that the applicant's request had been received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected

			Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. However, no information has been received yet.																								
R48	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510404377 dated 27.10.2017	01/81/050/0424/AM18/ 05/23/040/00274/AM18/	The case was ratified in Meeting No.2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) as per DIPP written comments vide F. No. 47011/125/18/TSW dated 09.04.2018. The applicant vide letter dated 17.12.2019 enclosed a copy of earlier letter dated 09.10.2018 requested to revise the ratified norms. The representations dated 09.10.2018 and 17.12.2018 was referred to DPIIT on 05.12.2019. The case was considered in M. No. 18/81 dated 11.12.2019 and the Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the study team will visit the applicant's factory within a week for making physical verification.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under:	Approved																						
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td rowspan="3">74199990</td><td rowspan="3">Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)</td><td rowspan="3">700000.00 0 Kg</td><td>1</td><td>74040012</td><td>Copper Scrap Millberry Cu 99.90%)</td><td>1.11 Kgs/Kg content in the export product</td></tr><tr><td>2</td><td>75021000</td><td>Nickel (in primary form) (Ni 99.90%)</td><td>1.08 Kgs/Kg content in the export product</td></tr><tr><td>3</td><td>79011100</td><td>SHG Zinc Ingots (Zn 99.90%)</td><td>1.08 Kgs/Kg content in the export product</td></tr></table> Note : Nickel is allowed to be imported in primary form only. RA concerned may take suitable consequential action accordingly.						ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	74199990	Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)	700000.00 0 Kg	1	74040012	Copper Scrap Millberry Cu 99.90%)	1.11 Kgs/Kg content in the export product	2	75021000	Nickel (in primary form) (Ni 99.90%)	1.08 Kgs/Kg content in the export product	3	79011100	SHG Zinc Ingots (Zn 99.90%)	1.08 Kgs/Kg content in the export product
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity																					
74199990	Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)	700000.00 0 Kg	1	74040012	Copper Scrap Millberry Cu 99.90%)	1.11 Kgs/Kg content in the export product																					
			2	75021000	Nickel (in primary form) (Ni 99.90%)	1.08 Kgs/Kg content in the export product																					
			3	79011100	SHG Zinc Ingots (Zn 99.90%)	1.08 Kgs/Kg content in the export product																					
R49	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610005104 dated 23.03.2017	01/81/050/0187/AM18/ 56/24/040/00051/AM17/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 requested for revision of ratified norms as per the statement of the actual export made under the AA. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to MoS on 25.10.2019 followed by an I.D. reminder on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and the representative of MoS informed that the case is under examination. Therefore, the Committee decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind MoS to expedite the comments.	Deferred																						
R50	JINDAL QUALITY TUBULAR LIMITED 0510401960 dated 15.03.2017	01/81/050/0036/AM18/ 05/23/040/00594/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant has requested for enhancement of wastage as per SION C831. The matter was deliberated in the meeting and	Rejected																						

			last considered in M. No. 21/81 dated 22.01.2020, Consultant (TEC-3) informed that the applicant has claimed 35% wastage as per SION C831 against 10% allowed by NC and also suggested for review of SION of seamless pipes in some cases. Therefore, the Committee decided to revise the ratified ad-hoc norms after revision of SION of seamless pipes. As per NC decision, the case was again referred to Consultant (TEC-3) on 17.03.2020 for examination.	the Committee found that there is no merit to revise the ad-hoc norms. Therefore, as per the advice of Consultant (TEC-3), the Committee decided to reject the applicant's request of revision of ad-hoc norms and also directed to Technical Authorities to review SION's of some seamless pipes.	
R51	SVAM PACKAGING INDUSTRIES PRIVATE LIMITED 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F. No. 7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019 followed by a reminder on 20.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and on the request of representative of DPIIT, the Committee decided to send again the complete set of application to DPIIT. As per NC decision, a complete set of application/representation was referred to DPIIT on 13.02.2020. However, no comments have been received yet.	The Committee decided to remind DPIIT to expedite the comments.	Deferred
R52	VEDANTA LIMITED 3510044672 dated 17.02.2015	01/81/171/00019/AM16/ 35/24/039/00003/AM15/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 06.06.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was referred to Consultant (TEC-3) on 06.12.2019. The case was last considered in M. No. 21/81 dated 22.01.2020, Consultant (TEC-3) informed that the applicant has requested for wastage on gold & silver for which there is no justification. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. As per NC decision, an email dated 13.03.2020 sent to the applicant to attend PH on 18.03.2020.	The Committee noted that nobody appeared to attend the PH. Hence, the Committee decided to give one more opportunity of PH.	Deferred
R53	SAHNEY KIRKWOOD PVT. LIMITED 0310805311 dated 08.06.2016	01/81/050/00233/AM17/ 03/95/040/00179/AM17/	The case was rejected in M. No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. The applicant vide letter dated 09.07.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in M. No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 followed by a reminder on 11.10.2019. As per decision of M. No. 14/81 dated 16.10.2019, a copy of representation again sent to DPIIT on 09.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee directed to the representative to	The Committee considered the case as per agenda. On the basis of comments dated 17.3.2020 given by Consultant (SKB), the Committee decided to approve the case as under:	Approved

			furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was issued to the applicant on 06.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee decided to refer the case to Consultant (SKB) for examination as per advice of Consultant (TEC-1) and also decided to wait for the applicant's reply. The applicant's reply was referred to Consultant (SKB) on 17.03.2020.			
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
85469090	Electrical Insulators of any material - Heater Insulator Thickness range 1.00mm to 120.00mm	6655.410 Kg	39219099	UTR Glass Fibre Polyester Sheet Thickness range 1.00mm to 120.00mm Size 2445x1255mm, Raw Material of relevant thickness	1.41 Kg/Kg content in the export product	
RA concerned may take consequential action accordingly.						
R54	SAHNEY KIRKWOOD PVT. LIMITED 0310805314 Dated 08.06.2016	01/81/050/0 0234/AM17/ 03/95/040/0 0183/AM17/	The case was rejected in M. No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. The applicant vide letter dated 02.11.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in M. No. 9/81 dated 07.08.2019 and noted that a copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. DPIIT's D/L vide U.O. No.: P-47014/13/2019-TSW dated 29.08.2019 sent to the applicant on 04.10.2019. The applicant's reply dated 13.11.2019 was referred to DPIIT on 09.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was issued to the applicant on 06.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and it was decided to refer the case to Consultant (SKB) for examination as per advice of Consultant (TEC-1). The applicant's reply was referred to Consultant (SKB) on 17.03.2020.			The Committee considered the case as per agenda. On the basis of comments dated 17.03.2020 given by Consultant (SKB), the Committee decided to approve the case as under:
					Approved	
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
85469090	Electrical Insulators of any Material - Heater Insulator Thickness range 1.00mm to 120.00mm	503.880 Kg	39219099	Glass Fibre Polyester Channel/Rod/Angles Thickness Range 1.00mm to 120mm Raw material of Relevant material	1.35 Kg/Kg content in the export product	
RA concerned may take consequential action accordingly.						
R55	SAHNEY KIRKWOOD PVT. LIMITED	01/81/050/0 0552/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the recommendation of Consultant (TEC-1) allowing quantity of import			The Committee considered the case as per agenda. On the basis of comments dated 17.03.2020

	0310825416 dated 05.12.2018	03/95/040/00913/AM19/	product @ 1.25 Kg/Kg content in the export product. The applicant vide letter dated 14.10.2019 has requested revision of ratified norms & personal hearing. The applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The party vide email dated 25.10.2019 sought for another date of PH. As per decision of M. No. 15/81 dt. 30.10.2019, an email dated 28.11.2019 was sent to the applicant to attend PH on 11.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was issued to the applicant on 06.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and it was decided to forward the applicant's reply dated 12.01.2020 to Consultant (SKB) for examination of the case as per advice of Consultant (TEC-1). The applicant's reply was referred to Consultant (SKB) on 17.03.2020.	given by Consultant(SKB), the Committee decided allow quantity of import product @ 1.41 Kgs/Kg content in the export product. Note: Rest of the decision taken in M. No. 12/81-ALC2/2019 dated 18.09.2019 would remain unaltered. RA may take consequential action accordingly.	
R56	SAHNEY KIRKWOOD PVT. LIMITED 0310824725 dated 26.10.2018	01/81/050/00544/AM19/ 03/95/040/00764/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the recommendation of Consultant (TEC-1) allowing quantity of import product @ 1.25 Kg/Kg content in the export product. The applicant vide letter dated 14.10.2019 requested revision of ratified norms & personal hearing. The applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The applicant vide email dated 25.10.2019 sought for another date of PH. As per decision of M. No. 15/81 dt. 30.10.2019, an email dated 28.11.2019 was sent to the applicant to attend PH on 11.12.2019. In M. No. 18/81 dated 11.12.2019, the Committee heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L was sent to the applicant on 06.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 decided to forward the applicant's reply dated 12.01.2020 to Consultant (SKB) for examination of the case as per advice of Consultant (TEC-1). The applicant's reply was referred to Consultant (SKB) on 17.03.2020.	The Committee considered the case as per agenda. On the basis of comments dated 17.03.2020 given by Consultant(SKB), the Committee decided allow quantity of import product @ 1.41 Kgs/Kg content in the export product. Note: Rest of the decision taken in M. No. 12/81-ALC2/2019 dated 18.09.2019 would remain unaltered. RA may take consequential action accordingly.	Approved
R57	SAHNEY KIRKWOOD PVT. LIMITED 0310828245 dated 09.04.2019	01/81/050/00015/AM20/ 03/95/040/01373/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 16.10.2019 given by Consultant (TEC-1) allowing quantity of import product @ 1.25 Kg/Kg content in the export product. The applicant via email dated 06.11.2019 requested for revision of norms along with personal hearing. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information for	The Committee considered the case as per agenda. On the basis of comments dated 17.03.2020 given by Consultant(SKB), the Committee decided allow quantity of import product @ 1.40 Kgs/Kg content in the export product. Note: Rest of the decision taken in M. No. 14/81-ALC2/2019	Approved

			further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. Accordingly, D/L sent to applicant via email dated 06.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to forward the applicant's reply to Consultant (SKB) for examination of the case as per advice of Consultant (TEC-1). The applicant's reply was referred to Consultant (SKB) on 17.03.2020.	dated 16.10.2019 would remain unaltered. RA may take consequential action accordingly.	
R58	FCI OEN CONNECTORS LIMITED 1010059417 dated 29.02.2016	01/81/050/00073/AM17/ 10/24/040/00108/AM16/	The case was ratified in M. No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide DIT U. O. No. 17(27)/2016-IPHW dated 31.10.2018. The applicant vide letters dated 27.02.2019, 01.03.2019 & 09.04.2019 requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 08/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to the concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R59	FCI OEN CONNECTORS LIMITED 1010059344 dated 17.12.2015	01/81/050/00530/AM16/ 10/24/040/00083/AM16/	The case was ratified in M. No. 5/81 dated 10.10.2018 as per comments given by MeitY vide U. O. No. 17(15)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 11.02.2019 requested for revision in Norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The	Approved

				Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R60	FCI OEN CONNECTORS LIMITED 1010059345 dated 17.12.2015	01/81/050/0527/AM16/ 10/24/040/0081/AM16/	The case was ratified in M. No. 5/81-ALC2/2018 dated 10.10.2018 as per written comments given by MeitY vide U. O. No. 17(18)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report . The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved


SHOSHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

R61	FCI OEN CONNECTORS LIMITED 1010059352 dated 30.12.2015	01/81/050/00528/AM16/10/24/040/00089/AM16/	The case was ratified in M. No. 05/81 dated 10.10.2018 as per written comments given by MeitY vide U.O. No. 17(19)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R62	FCI OEN CONNECTORS LIMITED 1010059409 Dated 16.02.2016	01/81/050/00010/AM17/10/24/040/00106/AM16/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(21)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be	Approved

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				kept intact. RA may take consequential action accordingly.	
R63	FCI OEN CONNECTORS LIMITED 1010059410 dated 16.02.2016	01/81/050/00011/AM17/ 10/24/040/00107/AM16/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(22)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 08/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R64	FCI OEN CONNECTORS LIMITED 1010059426 dated 04.03.2016	01/81/050/00072/AM17/ 10/24/040/00111/AM16/	The case was ratified in Meeting No.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.:17(29)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement.	Approved

				Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R65	FCI OEN CONNECTORS LIMITED 1010059434 dated 21.03.2016	01/81/050/00074/AM17/ 10/24/040/00118/AM16/	The case was ratified in Meeting No.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.:17(30)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 08/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R66	FCI OEN CONNECTORS LIMITED 1010059476 dated	01/81/050/00097/AM17/ 10/24/040/00007/AM17/	The case was ratified in meeting no.1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(28)/2016-IPHW dated 22.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 &	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of	Approved

	11.05.2016		09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NCII in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R67	FCI OEN CONNECTORS LIMITED 1010059568 dated 28.07.2016	01/81/050/00271/AM17/ 10/24/040/00031/AM17/	The case was ratified in Meeting No.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(37)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019. The Committee noted that NC-II in its M. No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee considered the study group report and decided to refer the matter to MeitY along with representations dated 07.01.2020 and 13.01.2020 received through email for comments.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved

R68	FCI OEN CONNECTORS LIMITED 1010059351 dated 30.12.2015	01/81/050/00529/AM16/DES.II 10/24/040/00087/AM16/	The case was ratified in M. No. 21 dt. 09.01.2018 as per MeitY comments vide UO No. 17(16)/2016-IPHW dated 01.06.2017 vide email dated 26.09.2017. The applicant requested for revision of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R69	FCI OEN CONNECTORS LIMITED 1010059732 dated 23.02.2017	01/81/050/00009/AM18/ 10/24/040/00112/AM17/	The case was ratified in Meeting No. 5/81-ALC2/2018 dated 10.10.2018 as per MeitY vide U. O. No. 17(26)/2017-IPHW dated 24.09.2018. The applicant vide letter dated 12.12.2018 requested for revision of ad-hoc norms. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be	Approved

				kept intact. RA may take consequential action accordingly.	
R70	FCI OEN CONNECTORS LIMITED 1010059569 dated 28.07.2016	01/81/050/00338/AM17/ 10/24/040/00032/AM17/	The case was ratified in Meeting No.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide No.: 17(1)/2017-IPHW dated 18/19.12.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R71	FCI OEN CONNECTORS LIMITED 1010059623 dated 05.10.2016	01/81/050/00487/AM17/ 10/24/040/00064/AM17/	The case was ratified in Meeting No.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide U.O. No. 17(27)/2016-IPHW dated 31.10.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group	Approved

				report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report . The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R72	FCIO EN CONNECTORS LIMITED 1010059624 dated 05.10.2016	01/81/050/00488/AM17/ 10/24/040/00065/AM17/	The case was ratified in Meeting No.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide letter No.: 17(4)/2017-IPHW dated 19.12.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report . The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R73	FCIO EN CONNECTORS LIMITED 1010059636 dated 25.10.2016	01/81/050/00361/AM17/ 10/24/040/00067/AM17/	The case was ratified in Meeting No. 01/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(39)/2016-IPHW dated 27.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has	Approved

			of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R74	FCI OEN CONNECTORS LIMITED 1010059638 dated 25.10.2016	01/81/050/0415/AM17/ 10/24/040/0068/AM17/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide their U. O. No.: 17(41)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R75	FCI OEN CONNECTORS LIMITED 1010059661 dated	01/81/050/0446/AM17/ 10/24/040/0081/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(3)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of	Approved

	06.12.2016		requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R76	FCI OEN CONNECTORS LIMITED 1010059679 dated 05.01.2017	01/81/050/0533/AM17/ 10/24/040/0092/AM17/	The case was ratified in M. No. 01/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(13)/2017-IPHW dated 22.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved

R77	FCI OEN CONNECTORS LIMITED 1010059691 dated 13.01.2017	01/81/050/0 0608/AM17/ 10/24/040/0 0095/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(22)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report . The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R78	FCI OEN CONNECTORS LIMITED 1010059721 dated 15.02.2017	01/81/050/0 0647/AM17/ 10/24/040/0 0104/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(23)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report . The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be	Approved

				kept intact. RA may take consequential action accordingly.	
R79	FCI OEN CONNECTORS LIMITED 1010059607 dated 09.09.2016	01/81/050/00360/AM17/ 10/24/040/00059/AM17/	The case was ratified in M. No. 05/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U. O. No.: 17(40)/2016-IPHW dated 28.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. As per NC decision, the case was referred to MeitY on 10.02.2020.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R80	FCI OEN CONNECTORS LIMITED 1010059734 dated 09.03.2017	01/81/050/00010/AM18/ 10/24/040/00117/AM17/	The case was ratified in M. No. 05/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U. O. No.: 17(27)/2017-IPHW dated 09.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement.	Approved

				Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R81	FCI OEN CONNECTORS LIMITED 1010059308 dated 11.11.2015	01/81/050/00254/AM19/ 10/80/040/00054/AM16/	The case was ratified in meeting No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U.O. No.: 17(40)/2018-IPHW dated 09.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	Approved
R82	FCI OEN CONNECTORS LIMITED 1010059346 dated 18.12.2015	01/81/050/00531/AM16/ 10/24/040/00082/AM16/	The case was ratified in M. No. 05/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U.O. No.: 17(9)/2019-IPHW dated 21.05.2019. The applicant vide letter dated 27.02.2019 has requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and noted that MeitY was requested to calculate the entitlement on the basis of study group report. However, MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 has requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. The matter was deliberated in the meeting and the Committee decided to revise the ad-hoc norms on the basis of study group report. The Committee also decided to	Approved

				forward a copy of the study group report to concerned RA and to the applicant to calculate the entitlement. Note: The norms already ratified by MeitY for rest of the import items shall be kept intact. RA may take consequential action accordingly.	
R83	FCI OEN CONNECTORS LIMITED 1010059108 dated 13.04.2015	01/81/050/0 0154/AM16/ 10/24/040/0 0140/AM15/	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the quantities of import items mentioned by MeitY in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. Therefore, the Committee decided to refer the case back to MeitY for comments.	Deferred
R84	FCI OEN CONNECTORS LIMITED 1010058810 dated 26.09.2014	01/81/050/0 0421/AM15/ 10/24/040/0 0058/AM15/	The case was approved in M. No. 6/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was last considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement.	Consultant (TEC-3) informed that MeitY recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. Hence, the Committee decided to refer the case back to MeitY for comments on the issue.	Deferred
R85	METAL CARE ALLOYS PRIVATE LIMITED 0310822956 Dated 09.08.2018	01/81/050/0 0417/AM19/ 03/95/040/0 0461/AM19/	The case was rejected in M. No. 08/81 dated 24.07.2019 on the ground that Zinc recovered from the import items is not being exported. The applicant vide letter dated 14.09.2019 requested for fixation for ad-hoc norms and stated that while producing the finished goods the temperature is raised beyond 950°C. They further stated that only zinc has the boiling point below melting point of bronze. Hence, the burning loss is confined to very high quantum of zinc and little quantum of balance metals. Therefore, in the finished product, the percentage of zinc content reduces. There is no recovery of Zinc during the process. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the case was not referred to Consultant (TEC-3) as per decision of M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send the applicant's representation/application to Consultant (TEC-3) immediately. As per NC decision, the case was referred to Consultant (TEC-3) on 17.03.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R86	JINDAL QUALITY	01/81/050/0 0984/AM19/	The case was ratified by NC in its meeting number 9/81-ALC2/2019 dated 07.08.2019 as per written	The Committee considered the case as per agenda and	Rejected

	TUBULAR LIMITED 0510409539 dated 31.01.2019	05/23/040/0 0434/AM19/	comments dated 07.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 requested for revision of ad-hoc norms. The case was referred to Consultant (TEC-3) on 04.12.2019 for examination. The case was last considered in M. No. 21/81 dated 22.01.2020 and remind to Consultant (TEC-3) for expediting the comments.	Consultant (TEC-3) informed that the applicant has requested to enhance the wastage. The matter was deliberated in the meeting and the Committee found that there is no merit to revise the ad-hoc norms. Therefore, as per the advice of Consultant (TEC-3), the Committee decided to reject the applicant's request of revision of ad-hoc norms and also directed to Technical Authorities to review SION's of some seamless pipes.	
R87	MAHARASHTRA SEAMLESS LIMITED 0510408807 dated 06.12.2018	01/81/050/0 0940/AM19/ 05/24/040/0 0483/AM19/	The case was approved in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 25.6.2019 given by Consultant (TEC-3). The applicant vide letter dated 28.10.2019 requested to revise the ratified norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. An email was sent to the applicant on 06.01.2020 requesting for deposition of composition fee of Rs.5000/- for considering revision of the case. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the information regarding composition fee. However, no information has been received yet.	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
R88	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510407384 dated 31.07.2018	01/81/050/0 0463/AM19/ 05/24/040/0 0271/AM19/	The case was ratified by NC in its Meeting No.8/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 21.11.2019 requested for 10% wastage. The case was referred to Consultant (TEC-3) on 10.12.2019. The Committee in Meeting No.18/81 dated 11.12.2019 noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. An email dated 17.01.2020 was sent to the applicant requesting for deposition of composition fee of Rs.5000/- for considering revision of the case. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to wait for the information regarding composition fee. However, no information has been received yet.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import items at Sl. No. 1 may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	Approved
R89	WELSPUN CORP LTD.	01/81/050/0 1167/AM19/	The case was ratified in M. No. 7/81 dated 10.07.2019 as per written comments dated 09.07.2019 given by Consultant (TEC-3). The	The Committee decided to remind Consultant (TEC-3) for expediting the comments as	Deferred

	3410044966 Dated 11.03.2019	34/24/040/0 0373/AM19/	applicant vide letters dated 01.08.2019 & 27.09.2019 had requested for revision in Norms. The case was referred to Consultant (TEC-3) on 06.12.2019 for examination. The case was considered in the M. No. 18/81 dated 11.12.2019 and decided to wait for the comments. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided remind to Consultant (TEC-3) for expediting the comments.	decided in M. No. 21/81 dated 22.01.2020.	
R90	GOLDSTONE INFRATECH LIMITED 0910066232 dated 15.05.2018	01/81/050/0 0433/AM19/ 09/24/040/0 0647/AM18/	The case was rejected in M. No. 8/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply to Consultant (TEC-1) deficiency letter dated 23.04.2019. The applicant vide letter dated 19.11.2019 furnished reply and requested to fix the ad-hoc norms. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the case was not referred to Consultant (TEC-1) as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send the applicant's representation/application to Consultant (TEC-1) immediately. As per NC, the case was referred to Consultant (TEC-1) on 13.02.2020. However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-1) asked for physical file for examination of the case. Therefore, the Committee decided to send physical file to Consultant (TEC-1) for examination & comments.	Deferred
R91	GOLDSTONE INFRATECH LIMITED 0910065334 dated 08.08.2017	01/81/050/0 0506/AM18/ 09/24/040/0 0209/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated 04.10.2018. The applicant vide letter dated 19.11.2019 furnished reply and requested to fix the ad-hoc norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Complete technical information as per Appendix 4E.2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input along with their quality required to manufacture Silicone Rubber Compound for each export product. 4. Justification for 5% wastage for import item No. 5 to 10. As per NC decision, D/L was sent to the applicant on 05.03.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R92	JINDAL SAW LIMITED 0510407878 dated 25.09.2018	01/81/050/0 0651/AM19/ 05/23/040/0 0271/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 11.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-3) asked for physical file for examination of the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination & comments.	Deferred
R93	JINDAL SAW LIMITED 0510408183 dated 23.10.2018	01/81/050/0 0653/AM19/ 05/23/040/0 0326/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 15.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3)	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

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			for examination & comments. The representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet.		
R94	DISHA AUTO COMPONENTS PVT. LTD. 0310823797 dated 17.09.2018	01/81/050/0 0644/AM19/ 03/94/040/0 0528/AM19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019 & 24.07.2019. The applicant vide representation dated 26.12.2019 requested to revise the ratified norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 27.01.2020.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the wastage has been allowed as requested with 20% recovery in weight. Now, the applicant has requested "wastage" in "length" which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred
R95	JINDAL SAW LIMITED 0510408874 Dated 11.12.2018	01/81/050/0 0701/AM19/ 05/23/040/0 0391/AM19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R96	JINDAL SAW LIMITED 0510411870 Dated 18.09.2019	01/81/050/0 0245/AM20/ 05/23/040/0 0236/AM20/	The case was considered in M. No. 18/81-ALC2/2019 dated 11.12.2019 and decided to allow description of import items & quantities per SION C-593 as per written comments dated 06.12.2019 given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R97	PADMAVATI EXPORT 0510407792 dated 14.09.2018	01/81/050/0 0513/AM19/ 05/24/040/0 0344/AM19/	The case was approved in M. No. 10/81-ALC2/2018 dated 16.01.2019 on the recommendation of Consultant (TEC-3) with 7% wastage. The applicant has requested to revise the ad-hoc norms as 10% wastage instead of 7% wastage. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs/Kg content in the export	Approved

			wastages by visiting. A decision would be taken based on the report of the study group.	product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R98	RITTAL INDIA PRIVATE LIMITED 0710106822 Dated 13.10.2014	01/81/050/0474/AM15/ 07/21/040/0588/AM15/	The case was rejected in M. No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiency letter dated 16.03.2015 as raised by DeitY. The applicant vide letter dated 24.12.2019 stated that they had furnished reply to above mentioned deficiency letter to MeitY directly on 24.03.2015. They further stated that they had completed imports under advance authorization and completed 70% on exports towards the fulfillment and requested to ratify the norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to MeitY for examination & comments. The representation was forwarded to MeitY on 27.01.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email letter No. W-21/7/2020-IPHW-MeitY dated 11.03.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R99	DISHA AUTO COMPONENTS PVT.LTD. 0310823617 Dated 07.09.2018	01/81/050/0643/AM19/ 03/94/040/0510/AM19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019. The applicant vide letter dated 26.12.2019 stated that they had been granted for lower quantities of imports as compared to actual utilized inputs for export product. They had also requested for personal hearing before the Norms Committee. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the wastage has been allowed as requested with 20% recovery in weight. Now, the applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting.	Deferred
R100	PRIYANKA INDIA PVT.LTD. 0510399289 dated 01.08.2016	01/81/050/0745/AM19/ 05/24/040/0191/AM17/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 13.09.2019 given by Consultant (TEC-3) by allowing 2% wastage. The applicant vide letter dated 17.12.2019 had requested to revise wastage as 10%. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.	Approved

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R101	KEI INDUSTRIES LIMITED 0510405148 Dated 29.12.2017	01/81/050/00543/AM18/ 05/23/040/00355/AM18/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 24.05.2019 requested to revise the decision for import item at Sl. No. 4 (i.e. Antimony Trioxide) as it was deleted by the NC in its decision. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. The representation was forwarded to Consultant (TEC-3) on 27.01.2020. A copy of receipt dated 19.02.2020 of composition fee received on 18.03.2020.	The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of Antimony Trioxide , which was not allowed earlier, with 5% wastage . RA concerned may take suitable consequential action accordingly.	Approved
R102	SPIRAL EHL ENGINEERING PRIVATE LIMITED 0510398000 Dated 21.03.2016	01/81/050/00054/AM17/ 05/24/040/00587/AM16/	The case was approved in M. No. 3/81-ALC2/2018 dated 14.08.2018 on net to net basis with accountability clause as per GN-4 of the Engineering Products. The applicant vide letter dated 08.01.2020 stated that the NC allowed quantity on Net to Net basis but for raw materials, the NC did not mention/clarify anything regarding wastage in the approval. Hence, they have requested to re-examine the case and wastage may be allowed as per Advance Authorization. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. However, no information has been received yet.	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
R103	SPIRAL EHL ENGINEERING PRIVATE LIMITED 0510398001 Dated 21.03.2016	01/81/050/00055/AM17/ 05/24/040/00588/AM16/	The case was approved in M. No. 3/81-ALC2/2018 dated 14.08.2018 on net to net basis with accountability clause as per GN-4 of the Engineering Products. The applicant vide letter dated 08.01.2020 stated that the NC allowed quantity on Net to Net basis but for raw materials, the NC did not mention/clarify anything regarding wastage in the approval. Hence, they have requested to re-examine the case and wastage may be allowed as per Advance Authorization. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected

			letter was sent to the applicant on 06.03.2020. However, no information has been received yet.		
R104	ANKIT FASTENERS PVT. LTD. 0710114286 dated 14.12.2018	01/81/050/0922/AM19/ 07/24/040/0225/AM19/	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for RM of Dia. 6.33mm and norms was fixed wrongly RM of Dia. 9.50mm and requested to correct the name of RM as "Wire of SS Grade-A286 of dia 6.33mm". The applicant had also requested for personal hearing to clarify the above point. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-3) on 17.03.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R105	ANKIT FASTENERS PVT LTD. 0710114287 Dated 14.12.2018	01/81/050/0923/AM19/ 07/24/040/0226/AM19/	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for norms as per their technical drawing only but it was fixed very less. The applicant has also requested for personal hearing to clarify the above point. The applicant had also requested for personal hearing to clarify the above point. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-3) on 17.03.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R106	ANKIT FASTENERS PVT LTD. 0710113851 dated 17.09.2018	01/81/050/0592/AM19/ 07/24/040/0151/AM19/	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for norms as per their technical drawing only but it was fixed very less. The applicant had also requested for personal hearing to clarify the above point. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments as decided in M. No. 21/81 dated 22.01.2020.	Deferred
R107	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510407526 dated 14.08.2018	01/81/050/0515/AM19/ 05/24/040/0289/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the basis of inputs given by Technical Authorities and import quantity was allowed with 1.02 Kg/Kg content in the export product. The applicant vide letter dated 17.10.2019 requested to revise the norms with 10% wastage. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the present meeting as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1.0 mm.	Approved

				mm. 3. Export product should be of circular/oval shape only. RA concerned may take suitable consequential action accordingly.	
R108	BHARAT WIRE ROPES LTD. 0310823504 Dated 04.09.2018	01/81/050/00624/AM19/ 03/94/040/00483/AM19/	The case was considered in M. No. 11/81-ALC2/2018 dated 30.01.2019 and decided to fix the ad-hoc norms as per recommendation of Consultant (TEC-3) taking cue from the approved for AA No. 0310821639 dated 12.06.2018 in M. No. 08/81 dated 19.12.2018. The Import items at Sr. No.2 – Zinc was allowed as 4% of Net steel content in Export product. The applicant vide letter dated 28.12.2019 requested for enhancement in quantity of Zinc at Sr. No. 2 as allowed under SION C670 & as per provisions of Public Notice 64 dated 27.12.2018. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. The applicant's reply dt. 13.03.2020 was sent to Consultant (TEC-3) on 17.03.2020.	The Committee noted that the applicant has not furnished composition fee. Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 28.12.2019 & 02.01.2020 as no justification has been provided by the applicant. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	Rejected
R109	BHARAT WIRE ROPES LTD. 0310821639 Dated 12.06.2018	01/81/050/00235/AM19/ 03/94/040/00213/AM19/	The case was considered in M. No. 8/81-ALC2/2018 dated 19.12.2018 and decided to ratify the norms for the above AA on the recommendation of Consultant (TEC-3) by allowing the import item No. 1 to 5 as 1.05MT/MT content in the export product with matching grade excluding weight of the Zinc. Zinc is allowed as 4% of Net steel content in Export product with condition that (i) Export product to contain 952.112 MT of steel & 38.084 MT of Zinc and (ii) Grade/Technical specifications of the steel imported and that exported should match. The applicant vide letter dated 30.12.2019 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 1 to 6. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. The applicant's reply dt. 13.03.2020 was sent to Consultant (TEC-3) on 17.03.2020.	The Committee noted that the applicant has not furnished composition fee. The Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 30.12.2019 as there is no justification has been provided. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	Rejected
R110	BHARAT WIRE ROPES LIMITED 0310829332 Dated 30.05.2019	01/81/050/00094/AM20/ 03/94/040/00148/AM20/	The case was considered in M. No. 10/81-ALC2/2019 dated 21.08.2019 and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310825942 dated 26.12.2018 in M. No. 07/81 dated 10.07.2019 on the basis of inputs given by Consultant (TEC-3). The Import items at Sr. No.3 –	The Committee noted that the applicant has not furnished composition fee. Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 28.12.2019	Rejected

			Zinc was allowed 4% of net weight of steel galvanized. The applicant vide letter dated 28.12.2019 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 3 as per earlier norms fixed after taking clue from SION C670 and in terms of Public Notice No.64 dated 27.12.2018. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. The applicant's reply dt. 13.03.2020 was sent to Consultant (TEC-3) on 17.03.2020.	as no justification has been provided by the applicant. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	
R111	BHARAT WIRE ROPES LTD. 0310827644 Dated 12.03.2019	01/81/050/01148/AM19/ 03/94/040/01050/AM19/	The case was considered in M. No. 7/81-ALC2/2019 dated 10.07.2019 and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3). The Import items at Sr. No.3 – Zinc was allowed 4% of net weight of steel galvanized. The applicant vide letter dated 28.12.2019 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 3 as per earlier norms fixed after taking clue from SION C670 and in terms of Public Notice No.64 dated 27.12.2018. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. The applicant's reply dt. 13.03.2020 was sent to Consultant (TEC-3) on 17.03.2020.	The Committee noted that the applicant has not furnished composition fee. Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 28.12.2019 as no justification has been provided by the applicant. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	Rejected
R112	BHARAT WIRE ROPES LTD. 0310825942 dated 26.12.2018	01/81/050/00625/AM19/ 03/94/040/00783/AM19/	The case was considered in M. No. 07/81-ALC2/2019 dated 10.07.2019 and decided to fix the ad-hoc norms as per written comments dated 08.07.2019 given by Consultant (TEC-3). The Import items at Sr. No.4 – Zinc was allowed 4% of net weight of steel galvanized. The applicant vide letter dated 02.01.2020 requested for enhancement of fixed ad-hoc norms on repeat basis in import item quantity at Sr. No. 4 as per earlier norms fixed after taking clue from SION C670 and in terms of Public Notice No. 64 dated 27.12.2018. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, a letter was sent to the applicant on 06.03.2020. The applicant's reply dt. 13.03.2020 was sent to Consultant (TEC-3) on 17.03.2020.	The Committee noted that the applicant has not furnished composition fee. Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 02.01.2020 as no justification has been provided by the applicant. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.	Rejected

R113	DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED 1010059079 dated 25.03.2015	01/81/050/0 0103/AM16/ 10/24/040/0 0135/AM15/	Initially, the case was rejected in M. No. 17/81-ALC2/2015 dated 01.12.2015 due to non-submission of reply to C & PC D/L dated 08.09.2015. The case was considered in M. No. 13/81-ALC2/2019 dated 03.10.2019 (held on 04.10.2019) and decided to ratify as per written comments given by Consultant (TEC-1) and Consultant (TEC-3). Now, the applicant vide letter dated 30.12.2019 requested to revise the ad-hoc norms. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to Consultant (TEC-1) for examination & comments. The representation was forwarded to Consultant (TEC-1) on 31.01.2020.	The Committee considered the case as per agenda and Consultant (TEC-1) informed that there was mistake of Sl. No. of import items in the ratified minutes. Therefore, as per written comments of Consultant (TEC-1), the Committee decided to revise the following ad-hoc norms: 1. Quantity of import item at Sl. No. 1 to 7 may be allowed as per GN-4. 2. Quantity of import item at Sl. No. 8 to 21 may be allowed as 1.05Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	Approved
R114	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610004971 Dated 08.08.2016	01/81/050/0 0251/AM17/ 56/24/040/0 0027/AM17/	Initially, the case was rejected in M. No. 2/81-ALC2/2017 dated 18.04.2017 due to non-submission of reply to MoS deficiency letter dated 20.10.2016. The case was considered in M. No. 9/81 dated 25.07.2017 and decided to ratify the norms for the above AA as per written comments of MoS vide UO No. 2(10)/2016-TD dated 05.07.2017. The applicant's representation dated 26.11.2018 against above NC decision was again considered in M. No. 11/81-ALC2/2019 dated 04.09.2019 and it was noted that the applicant's request was received beyond 90 days from last decision. Therefore, the Committee decided to ask from the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. Now, the applicant had furnished a copy of payment receipt dated 13.10.2019 of Rs.5000/- with a request to re-open the case. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to refer the case to MoS for examination & comments.	The Committee noted that the applicant's representation has not yet been referred to MoS for examination as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward the applicant's representation to MoS immediately.	Deferred

Additional Agenda

The following matters were also discussed in the meeting:

A1. Report dated 21.02.2020 of study group to determine wastage in manufacturing Kitchen & Other Household Articles Made of Stainless Steel:

The Committee noted that as per decision taken in meeting No. 12/81 of Norms Committee-2 held on 8.09.2019 and meeting No. 13 dated 04.10.2019, the study group comprising Shri Shobhit Gupta, Dy. DGFT; Shri Sushil Kumar Jain, DO, DPIIT and Shri V.C. Agarwal, Consultant (TEC-3) visited the factory premises of Ashish Foils Pvt. Ltd., Shiva Utensils, Saneet Steels, Goel Steel and Jayna Steel on 14.10.2019 and 03.01.2020 to determine the wastage occurring during manufacturing of Kitchen & Other Household Articles Made of Stainless Steel from Stainless Steel Circles and Coil. The study group submitted the report on 21.2.2020. The Committee noted that the Technical members have given different recommendations. Consultant (VCA) recommended 9.5% wastage from SS Circles and 25% wastage from SS Sheet in Coil. Whereas representative of DPIIT

recommended 10% wastage from SS Circles and recommended to further examine the wastage from SS Sheet in Coil.

After due deliberation, the Committee decided to adopt wastage norms on ad-hoc basis as under:

Export Item	Import Item	Recommended Quantity of import item
Table, Kitchen & Other Household Articles Made of Stainless Steel With Relevant Thickness and grade	Magnetic/Non-Magnetic Stainless Steel Cold Rolled Circles With Relevant Thickness Grade:201	1.10 Kgs/Kg content in the export product
Conditions: (i) The grade of steel imported should match with the steel used in export product. (ii) Thickness of sheet/circle will be in the range of 0.1 mm to 1 mm. (iii) Export product should be of circular/oval shape only.		

A2. Report dated 21.02.2020 of study group to the factory premises of Consolidated Coin Company Pvt. Ltd., Faridabad in connection with fixation of ad-hoc norms:

The Committee noted that as per decision taken in Meeting No. 20/81-ALC2/2019 dated 08.01.2020, the study group comprising Shri Shobhit Gupta, Dy. DGFT; Shri Sushil Kumar Jain, DO, DPIIT and Shri V.C. Agarwal, Consultant (TEC-3) visited the factory premises of **Consolidated Coin Company Pvt. Ltd., Faridabad** on 29.01.2020 to determine the wastage occurring during manufacturing of Coin Blanks. The study group submitted the report on 21.2.2020. The Committee noted that the Technical members have given different recommendations. Consultant (VCA) recommended 11% wastage in Copper scrap, 8% wastage in Nickel (primary form) and 8% wastage in Zinc. Whereas representative of DPIIT recommended 13.7 % wastage in Copper scrap, 14% wastage in Nickel and 13.6% wastage in Zinc. Wastage on Copper Cathode was also discussed and it was decided to allow 2% wastage on the same.

After due deliberation, the Committee decided to adopt wastage norms on ad-hoc basis as under:

Export Item	Import Item	Recommended Quantity of import item
Coin Blanks (Consisting Of Copper, Nickel and Zinc in different combinations)	Copper Cathodes (Cu 99.90%)	1.02 Kgs/Kg content in the export product
	Copper Scrap Millberry (Cu 99.90 %)	1.11 Kgs/Kg content in the export product
	Nickel (in primary form) (Ni 99.90%)	1.08 Kgs/Kg content in the export product
	SHG Zinc Ingots (Zn 99.995%)	1.08 Kgs/Kg content in the export product

A3. Review of existing SIONs of seamless pipe:

The Committee noted that while examining case of Maharashtra Seamless Ltd. for fixation of SION for Seamless Steel Coated Pipes and Electric Resistance welded (ERW) Coated Pipe, Consultant (TEC-3) suggested that all existing SION of Seamless pipe should be reviewed. The issue was discussed by NC-2 in its Meeting No. 20/81 held on 30.1.2020 wherein it was decided to examine the issue on file.

The issue was decided on File No.01/81/162/00259/AM-17/DES.II in consultation with Consultant (TEC-3) who has suggested that SION at C594, C791 to C796 & C831 do not seem to be in line with other SION and need review.

As approved on file, the matter was placed before the Committee. After due deliberation, the Committee decided to recommend PC-IV to suspend SION at C594, C791 to C796 & C831 with immediate effect.

Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	---
√	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

AA No - 0310820384

8
18/03/2020

Reply dt. 11.03.20

EP - Size & qty. Given in reply letter may be incorporated

Import - Seam less Steel pipes - 1.43 kg./kg. Content in EP

Grade of imported pipes will be same as used in EP

W. Singh
18/03

DES 12

13
18.03.2020

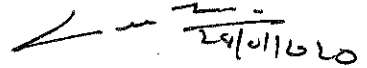
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Universal Heat Exchangers Ltd.- AA No.3210078574 dated 18.07.2018
Reference: -01/81/050/354/AM19/DES-2/215 dated: 09.12.2019

With reference to the above, the undersigned is directed to say that the instant A.A may be ratified as under:

1. It is noted that the quantities of import items have been amended by Amendment Sheet No.1 & Amendment Sheet No.2 attached with the A.A.
2. Quantity of import item at Sl.No.1 may be allowed as 13440 Kg inclusive of 3.35% wastage as applied for.
3. Quantity of import item at Sl.No.2 may be allowed as 1200 Kg inclusive of Nil wastage as claimed for by the firm.
4. Quantity of import item at Sl.No.3 and 4 together may be allowed as 5481 Kgs as 1.071 Kgs/Kg content after taking 1/3rd recovery from the scrap.
5. Quantity of import item at Sl.No.5 may be allowed as 684.6 Kgs as 1.115 Kgs/Kg content after taking 1/3rd recovery from the scrap.
6. Quantity of import item at Sl.No.6 may be allowed as 515.3 Kgs as 1.489 Kgs/Kg content after taking 1/3rd recovery from the scrap.
7. Quantity of import item at Sl.No.7 may be allowed as 725.3 Kgs as 1.462 Kgs/Kg content after taking 1/3rd recovery from the scrap.
8. Quantity of import item at Sl.No.8 may be allowed as 2399 Kgs as 1.088 Kgs/Kg content after taking 1/3rd recovery from the scrap.
9. Quantity of import items at Sl.No.9 to 20 may be allowed on net to net basis as claimed by the firm.
10. Quantity of import items at Sl.No.21 to 37 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO P-47011/351/2019-TSW dated 28 .01.2020

21/81
99/23
18.03.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Laser Power & Infra Pvt. Ltd. (A.A. No. 0210209555 dated 21.11.2019 and A.A. No. 0210208903 dated 07.01.2019)

Reference: - DGFT ID No. 01/81/050/00320/AM-20/DES-2/265 dated 13.01.2020 → 21/81
DGFT ID No. 01/81/050/00949/AM-19/DES-2/284 dated 12.02.2020 → 21/81

With reference to the above, the undersigned is directed to say that A.As. may be ratified as under:

Case 1: A.A. No. 0210209555 dated 21.11.2019 → 21/81 → $\frac{99}{18.03.2020}$

Norms may be fixed as under:

1. Taking clue from SION C-1189, quantity of import item may be allowed as 1.01 Kgs/Kg content in the export item.
2. Diameter of the export item namely "Copper Wire " shall be less than the diameter of the import item namely "Copper Wire Rod "

Case 2: A.A. No. 0210208903 dated 07.01.2019 → 21/81 → $\frac{23}{18.03.2020}$

Norms may be fixed as under:

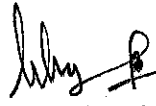
1. Description ,quantity and net weight of export item at SI.No.1(AERIAL BUNCHED CABLES) may be specified as under

SI.NO.	Size	Quantity (Kms)	Net weight (Kgs.)
1.	3X70+54.6 Sqmm ABC	69.162	66027
2.	3X35+54.6 Sqmm ABC	120	70680
3.	3X25+54.6 Sqmm ABC	243	116143

2. Net weight of export item at SI.No.2 may be modified as 50119 Kgs.
3. Quantity of import item at SI.No.1 may be allowed as 188075 Kgs as 1.01Kgs/Kg content in the export item at SI.No.1.
4. Quantity of import item at SI.No.2 may be allowed as 1.02 Kgs/Kg content in the export item at SI.No.2 as claimed by the firm.
5. Quantity of import item at SI.No.3 may be allowed as 32343.21Kgs as 1.01Kgs/Kg content in the export item at SI.No.2.

6. Quantity of import item at Sl.No.4 may be allowed as 2693Kgs as 1.01Kgs/Kg content in the export item at Sl.No.3.
7. Quantity of import item at Sl.No.5 may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm.

Norms Committee may take a view.


24/2/2020
Mohd. Zakariya Khan Yusufzai
(Senior Development Officer)

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/131/2019-TSW dated .02.2020

25
18/3/2020

Registered Office:
24/5, Sri Ram Road, Civil Lines, Delhi - 110 054, India
T : +91/11/23965651, 23832173, 23912336
F : +91/11/23965653
office@vaevkn.com
Works :
42, Milestone, G.T. Road, Bahalgarh - 131 021
District Sonapat (Haryana), India
T : +91/130/2381298, 2380369
F : +91/130/2381698
works@vaevkn.com
www.vaevkn.com
CIN : U28910DL1997PTC088339

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade

6 MAR 2020

आर० एण्ड आई०/R. & I.

डायरी सं०/Dy. No.

Dated: 12.03.2020

To,
The Chairman
Director General of Foreign Trade,
Norms Committee-II,
DGFT, Udyog Bhawan, New Delhi-110011

Kind Attn.:

Ref: Your Letter issued from files no. 01/81/050/00975/AM19/DES-II Dated 11.03.2020 Final Reminder.

Respected Sir,

This is with reference to your letter issued from above mentioned file no. in respect of Advance Authorization no. 0510409464 dated 24.01.2019 (DGFT File no. 05/24/040/00603/AM19.) asking us to submit Technical information for ratification of norms. We have already submitted all documents as on 30.01.2020 against your letter dated 06.01.2020. Copy of receipts attached.

As desired please find enclosed herewith the followings:

- 1) Detailed technical drawings with dimension of each export product and catalogues are enclosed herewith. Page no. 1 to 10

2)

S. No.	Item Description	Weight Per Set. (Kgs) (Approx)
1	Supply of 1:4 Turnout Radius 25 for Depot Ballasted Track- Automatic	4,696 kgs
2	Supply of turnout 1:6 Radius 50m for Ballasted Track- Automatic	6,162 kgs
3	Supply of turnout 1:6 Radius 50m for Ballasted Track- Manual	6,162 kgs
4	Supply of 1:6 Scissor Crossover, Radius 50m, for Plinth Track- Automatic	26,514 kgs
5	Supply of 1:4 Scissor Crossover, Radius 25m, for Ballasted Track- Automatic	18,482 kgs

Contd.....2

voestalpine VKN India Pvt. Ltd.
(Formerly VAE VKN Industries Pvt. Ltd.)

Registered Office:
24/5, Sri Ram Road, Civil Lines, Delhi - 110 054, India
T : +91/11/23965651, 23832173, 23912338
F : +91/11/23965653
office@vaevkn.com
Works
42, Milestone, G.T. Road, Bahawalgarh - 131 021
District Sonapat (Haryana), India
T : +91/130/2381298, 2380369
F : +91/130/2381698
works@vaevkn.com
www.vaevkn.com
CIN : U28910DL1997PTC.088339

-2-

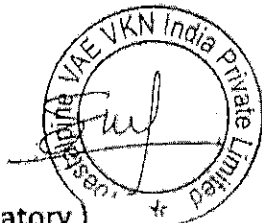
- 3) Weight of each of imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight Minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along the details of other imported input to be used in the resultant product and sought to be imported/ procured from sources other than the license, if any, may also be indicated. (Annexure-1) **page no. 11 to 29**
- 4) Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification is enclosed in **Annexure-I** along with documentary evidence/drawings etc. **page no. 11to 29**

We hope that you will find above in order and therefore request you to kindly ratify input output norms against above authorization as per our above request at the earliest.

Thanking you in anticipation of your kind co - operation.

Yours faithfully,

For Voestalpine VAE VKN India Pvt. Ltd.



(Authorized Signatory)

Name : SUNIL KUMAR GOEL

Desg. : G.M. Finance

(Copy to: Sh. Shobhit Gupta, Deputy Director General of Foreign Trade, DES. II Section, Room No. 404, 4th Floor, Udyog Bhawan, New Delhi-110011)

AA No - 3410045592

89

18/03/2020

Import 1- 1.01.kg./kg. Content

2- Add "24% solid content" - 1.76 kg. Kg. Content

3- Add "70% solid content" - 1.30 kg. /kg. Content

4 & 5 - 1.04 kg. /kg. Content

6- 1.03 kg./ kg. Content

EP 1 will be enamelled & paper insulated CTC

EP 2 will be enamelled & paper insulated conductor

D&T

Atgnd
12/03

127
18/02/2020

Government of India
Director General of Foreign Trade

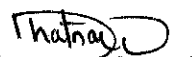
DGFT UO No. 01/81/50/388/AM-20/DES-II/11 dated 13.01.2020

Advance Authorization No. 0310833905 dated 06.01.2020

M/s METALLOYS RECYCLING LTD, MUMBAI

The following Quantity of items of import may be allowed against export:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity to be allowed
76012010	Aluminium Alloy Ingots A360, ADC12, LM24	3000 MT	76020010	Aluminium Scrap ISRI Grade Code Taint/Tabor, Tense, Twitch, Zorba, Tally, Talk	By taking clue from SION C 1679, Import Quantity may be allowed 2901.45 MT inclusive of 15% wastage.
			74040012	Copper Scrap ISRI Grade Code Birch, Clifff, Berry, Candy, Dream, Clove, Cobra	Import Quantity may be allowed 66.15 MT inclusive of 5% wastage
			28046900	Silicon Metal	As applied.


(S.K. Bhatnager)
TC(SKB)
07.02.2020

Shri Shobhit Gupta,
Dy DGFT, NC-II

Reply dt. 14.11.19/24.12.19

On the basis of study group report representation is recommended as follows -

EP 1 - Add "Coating thickness (i) Epoxy-350 micron (ii) Adhesive- 250 micron
Import 2 - Relevant epoxy powder - 86.7 MT

3 - Relevant adhesive - 41.1 MT

5 - Relevant Sintered powder - 1.05kg./kg. Content

(coating thickness is taken from test report)

des G

05.02.20

R-36
M.NO.24/81
dt.18.03.20

Care approved
09/2/15

R-42
C.No. 21/81
24.22.01.20

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
शुल्क मुक्त योजना- 2 अनुभाग, कमरा नं० 404
उद्योग भवन, नई दिल्ली

अगिम प्राधिकार-पत्र सं० 0570395490 दिनांक 31.08.2015 के
संबंध में निविष्ट निम्न पतिमानकों के अनुसमर्थन में मै० JINDAL SAW LTD.
उत्तर दिनांक 24.12.2019 का उत्तर/आवेदन इसके साथ संलग्न है।

2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी प्रस्तुत करें।

अमित कुमार

(अमित कुमार)

सहायक निदेशक

फोन नं० : 23061562 एक्स 267

1. श्री आर पी. जोषल अवर महानिदेशक (अध्यक्ष), विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
2. श्रीशोभिता गुप्ता, उपमहानिदेशक, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
3. श्री अमित कुमार, सहायक निदेशक, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
4. श्री कुलदीप सहरावत, निदेशक, दूरसंचार विभाग, संचार भवन, नई दिल्ली।
5. श्री ए.के. मिश्रा, सहायक औद्योगिक सलाहकार, इस्पात मंत्रालय, उद्योग भवन, नई दिल्ली।
6. श्री एस.के. जैन, विकास अधिकारी, औद्योगिक नीति एवं संवर्धन विभाग, उद्योग भवन, नई दिल्ली।
7. श्री बी.सी. नायक, तकनीकी सलाहकार, भारी उद्योग विभाग, उद्योग भवन नई दिल्ली।
8. श्री के.एस. सोढी, सहायक निदेशक, एमएसएमई, निर्माण भवन, नई दिल्ली।
9. श्रीमती आशा नमिया, वरिष्ठ निदेशक, इलेक्ट्रॉनिक विभाग, सीजीओ कार्यालय, नई दिल्ली।
10. श्री टी.सी. अय्यंगर, तकनीकी सलाहकार-3, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
11. श्री शंश कुमार, तकनीकी सलाहकार-1, विदेश व्यापार महानिदेशालय, उद्योग भवन नई दिल्ली।
12. श्री नरयंक कृष्ण, सहायक निदेशक, इंजीनियरिंग नियंत्रित प्रमोशन काउंसिल, 11 टावरस्टो मार्ग, नई दिल्ली।
13. श्री सुरेन्द्र सिंह, वरिष्ठ निदेशक, 11 टावरस्टो मार्ग, नई दिल्ली।
14. श्री ए.के. तटलकर, तकनीकी सलाहकार, उद्योग भवन, नई दिल्ली।

कोषकटी ग/30 नं० 01/31/50/ 301 पराम 16 / शुल्क मुक्त योजना-2/582 दिनांक 31/01/2020

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

DES#
R-98
M.No. 24/81
dt. 18.03.20

संख्या W-21/7/2020-IPHW-MeIT
No.....

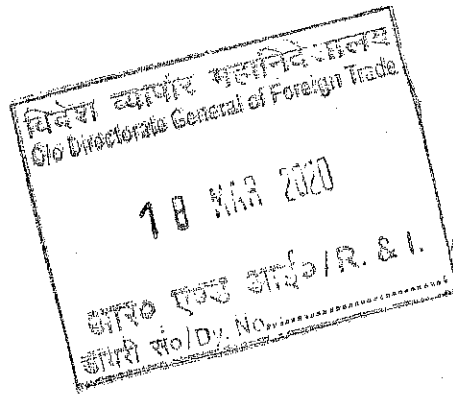
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दिनांक 11.03.2020
Date.....

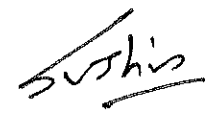
Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710106822 dated 13.10.2014 issued in favor of M/s. Rittal India Pvt. Ltd.

This refers to DGFT I.D No. 01/81/50/474/AM-15/DES-2/45 Dated 27.01.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Rittal India Pvt. Ltd. for export of "IP Enclosure, SS Enclosure, Cabinet Wall Mount, & SS Pole Mount Kit".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet enclosed.

Encl: as above




(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

Calculation Sheet: AA : 0710106822

S.No.	Export Item	Import Item	Per Unit Requirement	Wastage Claimed	Qty Recommended
1	1014600 IP Enclosure	1014600 AE 1014 SS Enclosure			
	1600	1600	1	Nil	Net to Net basis with Nil Wastage
	Number	Number			
2	SS Enclosure 600x600 mm with Sun Shield	1010600 AE 1010 SS Enclosure			
	1600	1600	1	Nil	Net to Net basis with Nil Wastage
	Number	Number			
3	Cabinet Wall Mount Kit 243300	2433 Wall Fixing Bracket			
	6400	6400	1	Nil	Net to Net basis with Nil Wastage
	Number	Number			
4	SS Pole Mount Kit 2584000	2584000 SZ 2584 Pole Clamp			
	3200	3200	1	Nil	Net to Net basis with Nil Wastage
	Number	Number			

